

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

APPEAL NO. **15** OF 2023

M/s Focus Energy Limited Petitioner(S)

Versus

State Environment Impact Assessment Respondents
Authority, Haryana and Others

INDEX

Sr No	Particulars	Dated	Pages
1.	Reply of Member Secretary State Environment Impact Assessment Authority, Haryana	29.09.2023	1-16
2	Annexure -R-1/1	26.04.2018	17-81
3	Annexure - R-1/2	30.09.2019	82-107
4	Annexure - R-1/3	20.09.2021	108-109

Place: Panchkula

Date: 29.09.2023



[Signature]
Member Secretary

State Environment Impact Assessment Authority,
Haryana

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

IN APPLICATION NO. **15** OF 2023

M/s Focus Energy Limited Petitioner(S)

Versus

State Environment Impact Assessment Respondents
Authority, Haryana and Others

**Reply of Member Secretary State Environment Impact
Assessment Authority, Haryana on behalf of respondent no. 1
& 2.**

PRELIMINARILY SUBMISSIONS:

1. That in instant appeal, appellant has been filed against the order dated 01.05.2023 passed by answering respondent directing the appellant herein to deposit Rs. 1261 lakh as penalty and environment damage compensation cost for the violation of the provisions of EIA Notification dated 14.09.2006 (emanating from Environment (Protection) Act, 1986.
2. That before proceeding further, it is appropriate to mention here that appellant has submitted all the facts in distorted manner to mislead this Hon'ble Tribunal. Rather, the true facts of the present case are that the appellant initially applied for Environment Clearance on 27.04.2018 under violation notification dated 14.03.2017 along with Form 1, 1A and conceptual plan showing



total buildup area of 70405.82 sq. mtr. for institutional "Office building project" at Plot No. 6, Sector 32, Gurugram, Haryana.

3. That the case was appraised by State Expert Appraisal Committee (herein after referred to as SEAC) i.e. Respondent No. 02; and, after unanimous decision regarding violation being committed by appellant, the Terms of Reference (ToR) for preparation of Environment Impact Assessment and Environment Management plan were recommended to State Environment Impact Assessment Authority (herein after referred to as SEIAA) i.e. Respondent No. 01. The recommendations for Granting Terms of Reference (ToR) were considered during the 115th meeting of SEIAA and same were approved and communicated to the Appellant vide letter dated 07.08.2018.
4. That the appellant, vide online proposal no. SIA/HR/MIS/120507/2019 dated 07.08.2019, applied for amendment in earlier granted Terms of Reference (ToR) and same were duly considered by SEAC and recommended to the SEIAA. Thereafter, the recommendation of SEAC were considered and approved during the 123rd meeting of State Environment Impact Assessment Authority held on 13.03.2020 & the same were communicated to the Appellant vide letter dated 24.06.2020.

The true facts of the Present project in question are enumerated in tabular form given below for kind appraisal of this Hon'ble Tribunal:



Sr. No.	Date of Application	Total Built up area (Without having Environment Clearance)
1.	26.04.2018 received on 27.04.2018 alongwith communication dated 08.09.2017 addressed to Ministry of Environment Forest & Climate Change, GoI, New Delhi. (Annexure R-1/1)	70405.82 Sqm i.e. 757841.93Sqft
2.	Application for Amendment in ToR 30.09.2019. (Annexure R-1/2)	72871.16 Sqm i.e. 784378.6382 sqft
Remarks	<p><u>As clearly evident from the submissions made in preceding paragraphs and adjoining table, the Appellant even after admitting the earlier act of violations committed, continued to indulge in blatant violations/non-compliances by constructing 2465.34 sqmtr i.e. 26536.70 Sqft even after Approval of Terms of References dated 07.08.2018.</u></p> <p><u>Meaning thereby, indulging in violations & repeating the same, again & again, indicates the mindset & attitude of</u></p>	



	<u>the Project Proponent towards the relevant Environmental Act/Rules i.e. utter defiance.</u>
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5. That appellant, vide Online Proposal No. SIA/HR/MIS/189290/2020 dated 12.01.2021, submitted application i.e. EIA/ EMP report in compliance of Terms of References (ToR) approved by SEIAA vide letter dated 24.06.2020, for seeking Environment Clearance under violation notification under Notification No. S. O. 804 (E), dated 14.03.2017 issued by Ministry of Environment Forest and Climate Change (Respondent No.3). Appellant, in furtherance, submitted Form-1, 1A, TOR Compliance and Environment Impact Assessment report (Violation Case) dated 08.02.2021, where in it is admitted by the Appellant that "the construction of project in instant case was started in April 2008, without having prior Environmental Clearance, and total of 72871.16 Sq.mtr. has been constructed till date."

It is more than astonishing that how could the project proponent construct 72871.16 sqmtr, without complying with the provisions of EIA Notification dated 14.09.2006. Such a bold and brazen act of Non-compliances cannot be ignored /put aside, rather deserves strict action within the ambit of relevant Act/Rules.



6. That the case was taken up during the 211th meeting, and 215th meeting dated 26.02.2021 and 17.06.2021 respectively, of SEAC

where in the case was recommended to SEIAA for grant of Environmental Clearance. Subsequently, the case was considered during the 131th meeting dated 02.12.2021, where-in after detailed deliberations on the matter, it was decided that opinion of Ld. L.R. Haryana is required on the aspect regarding application of SoP dated 07.07.2021 on violation cases.

7. That Ld. Legal Remembrancer, Haryana, vide communication dated 03.10.2022, opined that

"... .. The pending violation cases (applied through window or otherwise) and the cases wherein proceedings are yet to be finalized and no show cause notice has been issued to the project proponent, being covered under the aforesaid provisions of SoP, shall attract SoP dated 07.07.2021....."

8. That Answering Respondent, while considering the recommendations made by SEAC in its 151th meeting dated 16.12.2022, observed that *"Appellant , vide its EIA/EMP report, has tried to misrepresent the facts before the Authority by placing data of a completely different nature of project"*. Further, taking cognizance of nature of blatant violations being committed by the Appellant, for a period of more than 10 Years, Answering Respondent imposed a total cost of Rs. 1261 Lakh, in following breakdown:-



Sr.	Particular	Cost in ₹In (lacs)	%age
1	Project Cost of the area involved under violation	₹ 388.00 Crore (Approx.)	

	(784378.64 Sqft x @ ₹ 4950 i.e. current market construction cost per Sqft)		
2	1% Penalty as per SOP 7 th July 2021, Clause No 12.a (ii) on ₹ 388 Crore	₹ 388 Lakh	1%
3	Additional 0.25% Penalty as per SOP 7 th July 2022 on ₹ 388 Crore	₹ 97 Lakh	0.25%
4	Environmental Damage Assessment Cost	₹ 776 Lakh	2%
	Total Amount	₹ 1261 Lakh	

9. That in the present matter answering respondent relies upon the judgment of the Hon'ble Supreme Court of India in *Civil Appeal No. 2435 of 2019* titled as *Keystone Realtors Pvt. Ltd. Vs Shri Anil V Tharthare &Ors.*, vide order dated 03.12.2019, wherein, while deciding the question of interpretation of provisions under Para 8 read with Para 7 and Para 2 of EIA Notification dated 14.06.2006, this Hon'ble Court was pleased to make following observations:-

".....

16.The EIA Notification was adopted with the intention of restricting new projects and the expansion of new projects until their environmental impact could be evaluated and understood. It cannot be disputed that as the size of the project increases, so does the magnitude of the project's environmental impact. This Court cannot adopt an interpretation of the EIA Notification which would permit,



incrementally or otherwise, project proponents to increase the construction area of a project without any oversight from the Expert Appraisal Committee or the SEAC, as applicable....."

Perusal of the above mentioned observation of Hon'ble Supreme Court of India reflects that it is a mandate of the EIA Notification that no new project would be allowed until Environment Impact could be evaluated by the appropriate authority and if this legal proposition is applied in the present matter then the establishment of project in the instant case is a blatant violation on the part of appellant as the same has not been evaluated by the appropriate authority from the point of Environment Impact.

11. The instant appeal deserved to be dismissed for non-compliance of the orders issued by Respondent No. 1, otherwise the provisions enumerated in EIA Notification dated 14.09.2006 and subsequent amendments shall be reduced to mere paper exercise, "only" undermining thereby the complete relevance of provisions, thereto.

Reply on Merits:-

1. That the contents of Para No. 1 are denied being wrong.
2. That the contents of Para No. 2 are admitted being matter of record.
3. That the contents of Para No. 3 are denied for want of knowledge.



4. That the contents of Para No. 4 upto the extent that appellant started the construction of the project in instant case without obtaining prior environment clearance are admitted being matter of record. It is further submitted that appellant has submitted facts in distorted manner for obtaining desired relief from this Hon'ble Tribunal. The appellant, as per his submission Form 1 submitted on dated 21.12.2020, started the construction of the project in question in the year 2008 and not in 2010 as submitted that in Para No. 4.
5. That the contents of Para No. 5 are denied being a vague submission being submitted before this Hon'ble Tribunal to misrepresent the factual condition so as to obtain desired relief. It is further submitted that it is well established Principal of law that "ignorantia juris non excusat" i.e. ignorance or being unaware of law can't let a person to escape liability for violating that law merely by being unaware of its content.
6. That the contents of Para No. 6 are denied for want of knowledge.
7. That the contents of Para No.7 are admitted being matter of record.
8. That the contents of Para No. 8 are denied to the extent that the appellant was unaware of requirement of prior Environment Clearance for initiating the project in instant question as the appellant applied/obtained numerous clearances from relevant authorities from initiation of project. It is highly unimaginable to accept that appellant, amidst the professional team, remained elusive to the fact and



requirement/applicability of Environment Clearance for the project.

Rest of the contents of Para are admitted being matter of record

9. That the contents of Para No.9 are admitted being matter of record.
10. That the contents of Para No. 10 are admitted being matter of record.
11. That the contents of Para No. 11 are admitted being matter of record.
12. That the contents of Para No. 12 are admitted being matter of record.
13. That the contents of Para No. 13 are admitted being matter of record.
14. That the contents of Para No. 14 are denied being false and eyewash to prevent the stipulated action against the delinquency. It is strange and hard to accept that EIA/EMP report, being the essence point of Environment Impact Assessment of any project, be submitted before Expert Appraisal Committee without being dully verified by the professional team of Consultants working on the behalf of Appellant. It is further submitted that corrective email dated 25.02.2021 was received; however, the corrective documents were neither submitted in hard nor presented during the meeting before the Expert Appraisal Committee.
15. That the contents of Para No. 15 are admitted being matter of record.
16. That the contents of Para No. 16 are admitted being matter of record.
17. That the contents of Para No. 17 are admitted being matter of record.
18. That the contents of Para No. 18, upto the extent that the case was referred back to expert Appraisal Committee with specific observations as mentioned in Para 18 are admitted being matter of record. However, the rest of the contents of Para are denied. It is further submitted that the then W/Chairman, SEIAA tendered his



resignation in August, 2021, which in-turn was accepted by the State Government and recommendations were made to the MoEF& CC, GoI(Respondent No. 3) for the Appointment of New Chairperson in the SEIAA, Haryana. MoEF& CC, GoI (Respondent No. 3) nominated Shri Sameer Pal Srow, IAS (Retd.), as Chairman of SEIAA, Haryana vide Notification dated 20.09.2021. The case of the appellant was considered in very next meeting of answering respondent wherein the case was decided to refer back to the Expert Appraisal Committee. It is aptly clear that in the extra ordinary circumstances mentioned above, the operation of Para 8 (iii) of EIA Notification dated 14.09.2006 can't be invoked to claim deemed environment clearance in the instant case.

Copy of notification dated 20.09.2021 is hereby marked and annexed as Annexure R-1/3.

19. That the contents of Para No. 19 are denied except those are matter of record. The contents of preliminary submissions are being reiterated.
20. That the contents of Para No. 20, upto the extent that answering Respondent No.1 deferred the case to Respondent No. 2 till the legal opinion of Ld. L.R. Haryana is received, is admitted being matter of record. However, rest of the contents of Para are denied. It is further submitted that after issuance of SoP guidelines dated 07.07.2021, there was no clarity whether the above mentioned SoP will be applicable prospectively or retrospectively as specific penalty provision were introduced in above mention SoP. During 131st meeting of State Environment Impact Assessment Authority, dated 02.12.2021 , after



detailed discussion over the issue it was decided that it would be rather appropriate to seek opinion of Ld. L.R. Haryana. The contents of appellant that Respondent No. 1 acted beyond its scope of practice are completely flimsy as it is well within the scope of jurisdiction of answering respondent to seek opinion of Ld. L.R. Haryana whenever a situation arises where there arrives an elements of confusion regarding applicability of any provision. Further as far as accepting the recommendations of State Expert Appraisal Committee is concerned, answering Respondent No.1 is adequately empowered under Environment Impact Assessment notification dated 14.09.2006 to consider the recommendation made by answering Respondent No.2 and refer the case back if is satisfied that the case need to be further reconsidered. State Environment Impact Assessment Authority is nowhere bound to accept the recommendation of State Expert Appraisal Committee, if after consideration it is felt that further reconsideration of the case is needed. The allegations made by appellant in the instant case are entirely baseless and facts herein are represented before Hon'ble Tribunal indistorted manner to avail the desired relief.



21. That the contents of Para No. 21 are admitted being matter of record. However, it is further submitted that this Hon'ble Tribunal O.A. No. 976 of 2019 titled as Gurinder Singh Versus Union of India vide order dated 24.11.2020 was pleased to make the following:-

“

4. We are surprised at the stand taken by the State Authorities. A law violator is being asked to make assessment which is against any sensible norm. Once it is acknowledged that there is violation of law, instead of taking remedial action, the law violator is sought to be made judge is his own cause. This is serious abdication of responsibility by trustees of the citizens to run the governance.

5. Accordingly, we direct the authorities to withdraw such directions and to make assessment in exercise of their statutory functions, with the assistance of such expert or organization as may be considered necessary. Further action may be taken expeditiously as already a period of nine months has gone on account of lack of responsible action. We expect action from higher authorities in the administration for such irresponsible behavior of the concerned officers, failing which this Tribunal will have to make the concerned erring officers accountable by way of coercive measures. The action taken report may be furnished positively before for the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF."

22. That the contents of Para No. 22 are admitted being matter of record.

23. That the contents of Para No. 23 are admitted being matter of record.

24. That the contents of Para No. 24 are admitted being matter of record.

25. That the contents of Para No. 25 are denied. It is submitted that the delay caused in arriving at conclusive decision of not granting the EC can't be attributed as an arbitrary action taken by the answering respondent No. 1 against the appellant as it is aptly clear from the



submission made by the appellant himself that the case was deferred at numerous occasions for submission of complete document/information for appraisal for instant case entirety and for compliance of directions issued by this Hon'ble Tribunal and Hon'ble Supreme Court of India issued from time to time. Further as far as the issue of misrepresentation of facts by appellant is concerned, the same has been dealt in extensively in Para 14 above and same is not reiterated herein after for the sake of brevity.

26. That the contents of Para 26, upto the extent that answering Respondent 1 has imputed Penalty and Environment Damage Cost amounting to Rs.12.61 Cr, are admitted being matter of record however the rest of contents of Para are denied. It is further submitted that the project cost submitted by project proponent in Form-1, Form - 1A as Rs. 8100 lacs., however, the actual project cost, calculated at current market construction cost per sq @ Rs 4950/- per sqft to be Rs. 38,800 Lacs. The breakdown of total penalty and environment damage compensation cost imputed on the appellant is reiterated for kind perusal of this Hon'ble Tribunal

Sr.	Particular	₹ In (lacs)	
1	Project Cost of the area involved under violation (784378.64 Sqft x @ ₹4950 i.e. current market construction cost per Sqft)	₹ 388.00 Crore (aprox.)	
2	1% Penalty as per SOP 7 th July 2021, Clause No 12.a (ii) on ₹ 388 Crore	₹ 388 Lakh	
3	Additional 0.25 % Penalty as per SOP 7 th July 2022 on ₹	₹ 97 Lakh	



	388 Core		
4	Environmental Assessment Cost	Damage	₹ 776 Lakh
	Total Amount		₹1261 Lakh

It is further submitted that penalty @1% of total project cost and additional penalty 0.25% has been imputed as per SoP dated 07.07.2021.

Further, by considering the directions of Hon'ble NGT order dated 24.11.2020; wherein, it was directed that the Project proponent cannot be judge in his own cause; therefore, the Authority decided to impute the Environmental Damage Compensation Cost @ 2% of the Total cost of the Project.

27. That the contents of Para No. 27 are admitted being matter of record.
28. That the contents of Para No. 28 are admitted being matter of record.
29. That the contents of Para No. 29 are admitted being matter of record.
30. That the contents of Para No. 30 are admitted to the extent of submission of representation only and the same has been dealt in extensively in Para 26 and same is not reiterated herein after for the sake of brevity. The contents of preliminary submissions are being reiterated.
31. That the contents of Para No. 31 are admitted to the extent those are matter of record. The contents of preliminary submissions are being reiterated.
32. That the contents of Para No. 32 are admitted to the extent of only passing order dated 01.05.2023. The order challenged herein has been



passed as per SoP read with orders/judgments passed by this Hon'ble Tribunal and Hon'ble Apex Court. The contents of preliminary submissions are being reiterated.

33. That the contents of Para No. 33 are denied. It is further submitted that as discussed in preceding paragraphs, no right of appellant has been infringed so as to occasion filing of instant appeal before this Hon'ble Tribunal.
34. That the contents of Para No. 34 are denied except those are matter of record.
35. That the contents of Para No. are denied except those are matter of record.
36. That the contents of Para No. 36 are denied except those are matter of record. The answering respondent is discharging its functions as per orders/judgments passed by this Hon'ble Tribunal and Hon'ble Apex Court.
37. That the contents of Para No. 37 are denied, as per the submission made in preceding paragraphs, same is not reiterated herein after for the sake of brevity. It is submitted that no ground is made out to file the present appeal. The grounds urged are untenable, flimsy and thus liable to be rejected.



Prayer:

Keeping in view of facts narrated above, it is humbly prayed that the submissions made above may kindly be taken on record in the

interest of Justice and Appellant be directed to deposit the due Penalty and Environmental Compensation before hearing on merit.

Place: Panchkula
Date: 29.09.2023


Member Secretary
State Environment Impact Assessment Authority,
Haryana



Verification:

Verified that the contents of Para No. 1 to 10 of preliminary submissions and Para no. 1 to 37 of reply on merits are correct and true to my knowledge and information derived from the official record. No part of it is false and nothing material has been concealed therein.

Place: Panchkula
Date: 29.09.2023


Member Secretary
State Environment Impact Assessment Authority,
Haryana



27-4-2018

FOCUS ENERGY LIMITED

REGD. OFFICE : 3rd FLOOR, GOPALA TOWER, 25, RAJENDRA PLACE, NEW DELHI - 110008 (INDIA)
 PHONES : (011) 25747696, 25751934/35/36 FAX : (011) 25751937

To
 The Member Secretary
 State Environment Impact Assessment Authority (SEIAA),
 Haryana Department of Environment, Gov. Of Haryana
 Bays No. 55-58 Paryatan Bhawan
 Sector-2, Panchkula Haryana



Sub:- Environment Clearance for an Institutional "Office Building" Project, At Plot NO-6, Sector-32, Tehsil & District- Gurgaon (Haryana) of M/s. Focus Energy Ltd. – Submission of Environmental Clearance Application Regarding.

Ref:	1.	Acceptance Letter for TOR Application received from SEIAA Haryana (F. No.- SEIAA/HR/VIO/18/23) email dated 23.04.2018
	2.	Online application submitted to MoEF (Proposal No. IR/HR/NCP/68068/2017) on 08.09.2017 as per EIA Notification dated 14.03.2017 for violation projects
	3.	MoEF office Memorandum dated 15.03.2018 regarding implementation of Notification S.O. 1030 (E) dated 08.03.2018

Sir/Madam,

This is with reference to the aforesaid subject & reference matter; we hereby submit the Hard copy of Application (Form 1/Appendix I, Form 1A/Appendix II and Conceptual Plan for obtaining Environmental Clearance from SEAC, for our Institutional "Office Building" Project, At Plot NO-6, Sector-32, Tehsil & District- Gurgaon (Haryana) of Focus Energy Ltd. as per SEIAA check list and EIA Notification dated 14th September, 2006 and as amended on time to time for above said project.

The documents are as under;

1. Form 1 / Appendix I
2. Form 1A / Appendix II
3. Conceptual Plan
4. Point wise reply SEIAA Check list

We are requesting you to kindly consider our case in next SEAC Meeting and grant us the Environmental Clearance for the project at your earliest.

Thanking you,

Yours faithfully,

For, M/s. Focus Energy Ltd.
 For Focus Energy Ltd.

 (Authorized Signatory)

Enclosed: As Above

FOCUS ENERGY LIMITED

REGD. OFFICE : 3rd FLOOR, GOPALA TOWER, 25, RAJENDRA PLACE, NEW DELHI - 110008 (INDIA)
 PHONES : (011) 25747696, 25751934/35/36 FAX : (011) 25751937

To,

Date: 08.09.2017

The Director (IA) III,
 Ministry of Environment, Forest & Climate Change (MoEF&CC),
 Indira Paryavaran Bhawan,
 Jorbagh Road,
 New Delhi - 110 003

Sub: - Environmental Clearance for Institutional "Office Building" Project at Plot No. 6, Sector - 32, Gurgaon, (Haryana) of M/s. Focus Energy Ltd.-Submission of Environmental Clearance application Reg.

Ref: - MoEF & CC, GoI, Notification, S.O. 804 (E), dated 14.03.2017, reg. Violation Matters.

Sir,

This is with reference to the aforesaid subject and reference matter: we would like to inform you that:

1. The aforesaid project is an Institutional "Office Building" Project for which construction was started after obtaining approved building plan from Distt. Town Planner, Gurgaon and we have constructed all the built up area which is 70405.82 sq. m. due to lack of awareness of requirement to obtain Environmental Clearance as per EIA Notification dated 6th September, 2006 and its amendments thereupon.
2. We put the construction of the project on hold right after when we came to know regarding the requirement to obtain Environmental Clearance as per EIA Notification dated 6th September, 2006 and its amendments.
3. MoEF & CC, GoI issued a recent Notification vide S.O. 804 (E), dated 14.03.2017, for one time opportunity for Violation matter.
4. Therefore we hereby submitting an Environmental Clearance application under EIA Notification dated 14.09.2006 as amended 14.03.2017 for the above said project.
5. The Environmental Clearance application documents submitting are as under: -
 - I. Form I / Appendix I
 - II. Form 1A / Appendix II
 - III. Conceptual Plan
 - IV. Annexures

We are requesting you to kindly consider our project in next EAC meeting and grant us the Environmental Clearance at the earliest.

Thanking you,

Yours faithfully,

For M/s. Focus Energy Ltd.

(Authorized Signatory)

Enclosed: As Above

For Focus Energy Ltd.

Authorised Signatory

4/24/2018

J Menvironet Mail - Fwd: Acceptance Letter for TOR Application(SEIAA)



Hari <hari@jmenvironet.org>

Fwd: Acceptance Letter for TOR Application(SEIAA)

1 message

Mukesh Rana <mukeshrana64@gmail.com>
 To: Hari <hari@jmenvironet.org>

Mon, Apr 23, 2018 at 12:32 PM

----- Forwarded message -----

From: Mukesh Rana <mukeshrana64@gmail.com>
 Date: Mon, Apr 23, 2018 at 11:32 AM
 Subject: Fwd: Acceptance Letter for TOR Application(SEIAA)
 To: SUNIL DIXIT <jmenvirostudies@hotmail.com>

----- Forwarded message -----

From: <seiaa.hry@gmail.com>
 Date: Mon, Apr 23, 2018 at 11:16 AM
 Subject: Acceptance Letter for TOR Application(SEIAA)
 To: mukeshrana64@gmail.com
 Cc: monitoring-ec@nic.in

Acceptance Letter for TOR application**F.No.- SEIAA/HR/VIO/18/23 dated 23.04.2018. Please submit**

State Environment Impact Assessment Authority

Haryana

Bay's No. 55-58, 1st Floor, Prayatan Bhawan, Sector-2, Panchkula, Haryana

Dated: 23 Apr 2018

To,

FOCUS ENERGY LTD
 , Gurgaon
 Delhi , 110008

Subject : Institutional "Office Building" Project Plot No. 6, Sector - 32, Gurgaon,
 (Haryana) by M/s. Focus Energy Ltd.

Sir,

This has reference to your proposal No. SIA/HR/NCP/22994/2018 dated 08 Sep 2017 regarding grant of TORs for the above mentioned proposal.

2.0 This is to acknowledge that the proposal has been received in the SEIAA along with Form 1 and pre-feasibility report. You are requested to submit a hard copy (signed) of the documents in the SEIAA(at the address given below) within a week, along with email alert generated by the system(through speed post). Each page of the application including Annexures should be duly signed by the authorized signatory within a week.

Address:

Bay's No. 55-58, 1st Floor, Prayatan Bhawan, Sector-2, Panchkula, Haryana

3.0 The project shall be listed for further consideration only after receiving the above desired documents in hard copy. Haryana SEIAA shall not be responsible for the delay in listing in next agenda meeting due to non-submission of the hard copy of application form by applicant after due date.

Yours Sincerely

SEIAA, Haryana

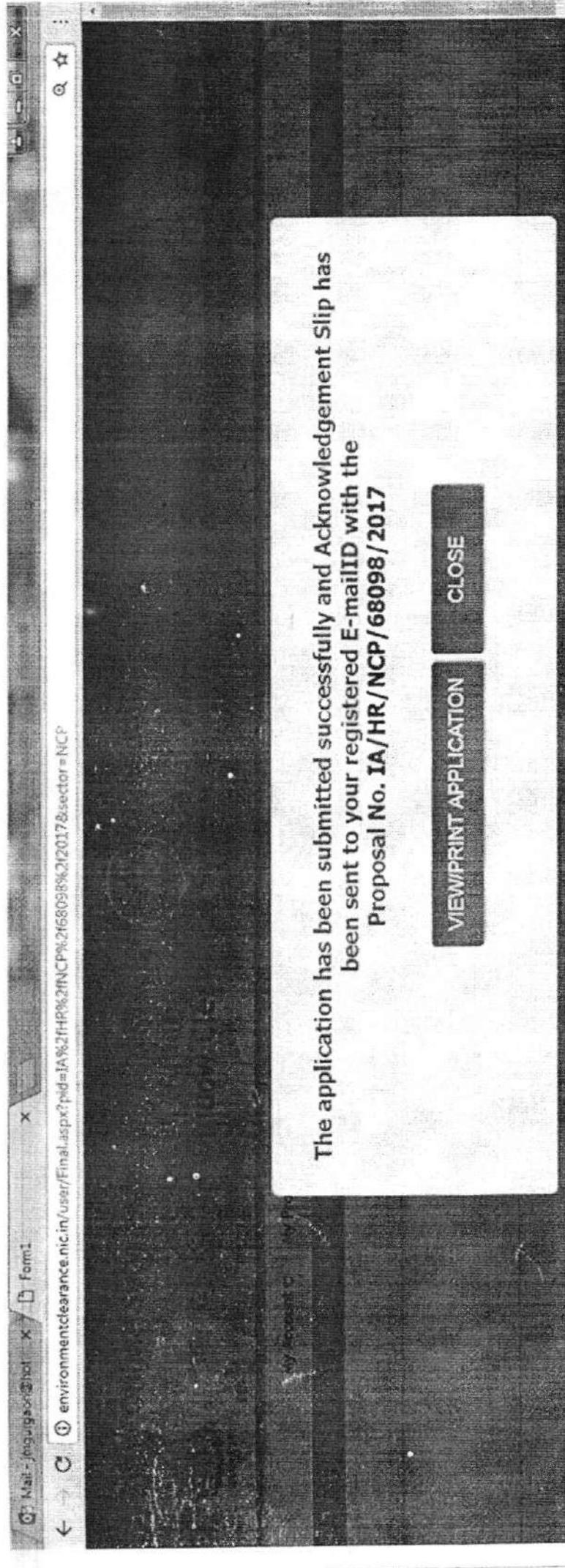
Note: ***This is an automatically generated email, please do not reply***

<https://mail.google.com/mail/u/0/?ui=2&ik=7d00e9be9c&jsver=OeNArYUPo4g.en.&view=pt&search=inbox&type=162f0ec017380de5&th=162f14f3ebfc3b02&siml=162>

For Focus Energy Ltd.

Authorised Signatory

-20-



The State of India
Environment Clearance

INDEX

S. NO.	PARTS	PARTICULARS DETAILS	PAGE No.
1.	POINT WISE REPLY OF CHECK LIST ISSUED BY SEIAA, HARYANA		
2.	PART - I	APPENDIX - I / FORM - 1	1-20
3.	PART - II	APPENDIX - II / FORM - 1A	21-64
4.	PART - III	CONCEPTUAL PLAN	65-70
5.	LIST OF ANNEXURES		

☆☆☆



**Point Wise Reply of Check
List Issued by SEIAA**

For Focus Energy Ltd.
Authorised Signatory

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

To,
The Member Secretary,
State Environmental Impact Assessment Authority, Haryana
Bays No. 55-58, Paryatan Bhawan,
Sector -2, Panchkula, Haryana

Sub: Environmental Clearance of Institutional "Office Building" Project Plot No. 6, Sector - 32, Gurgaon, (Haryana) - Point Wise Reply of Checklist Issued by SEIAA, Haryana for Application Submission Reg.

Sir,

This is in reference to the aforesaid subject; we would like to submit you, the point wise reply of checklist issued by SEIAA, Haryana for Application submission along with complete application (Form 1, Form 1A & Conceptual Plan).

The point wise reply of checklist is as under:

Point No.1: The PP should submit the Form-I, Form-IA and Conceptual plan duly filled and signed and proposed TOR, If applicable.

Reply: Noted and complied dully filled and signed Form 1, Form 1A along with conceptual plan and Annexure are enclosed here for Institutional "Office Building" Project Plot No. 6, Sector - 32, Gurgaon, (Haryana) of M/s. Focus Energy Ltd.

Point No. 2: The PP should submit Copy of valid license/CLU/Allotment letter along with self contained note mentioning name of each licensee with land share and proper justification of title of the project. The PP should also submit the developer agreement in case of more than one license and project proponent not been license.

Reply: The total project site area of the project is 8380 sq. m. (approx 2.07 Acres) for which the license for setting up a Institutional Office Building on the land measuring 8380 sq. m. (approx 2.07 Acres) land was allotted by the HUDA vides deed of conveyance dated 10.01.2007. The land documents/conveyance deed showing the ownership of Project proponent on whole of the Land documents is enclosed as Annexure-I of application.

Point No. 3: The PP should submit copy of resolution authorizing/nominating person to file application. (Some authenticated document having signatures with names of Directors/ the Director who is authorizing the signatory of application)

M/s. Focus Energy Ltd.
Authorized Signatory

-24-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

Reply: Certified true copy of Board Resolution passed for authorized signatory for the project in the meeting of the board of Directors of M/s. Focus Energy Ltd. is enclosed as Annexure - I of application.

Point No.4: The PP should submit copy of resolution for engaging services of consultant.

Reply: Copy of Resolution for engaging services of consultant is enclosed as Annexure-I.

Point No.5: The PP should submit copy of accreditation certificate of consultant issued by QCI/NABET for the specific chapter.

Reply: Our EIA Consultant is J. M. EnviroNet (Pvt.) Ltd. having their office at Gurgaon in Haryana. The consultant is also approved by National Accreditation Board for Education & Training (NABET) (A body of Quality Council of India) with Certificate / Registration No. NABET/EIA/1619/RA0069. The more information about the consultant is enclosed as *Annexure - II* of application.

Point No.6: The project Proponent should submit brief description of the project.

Reply: Brief Description for the project has been incorporated in Form-1A Point No.-1.2 and also incorporated in conceptual plan as a part of Environmental Clearance Application.

LAND ENVIRONMENT

Point No.7: The project proponent shall give details of soil type, soil analysis (Physical and chemical), slop analysis, vulnerability to subsidence, seismicity and natural drainage near the project site on contour maps and shall also give details of the quantities of earthwork involved and its use. In the case of surplus excavated soil, its disposal to identified site with permission of mining department for disposal.

Reply: Description about the soil type, soil analysis (Physical and chemical), slop analysis, vulnerability to subsidence, seismicity and natural drainage near the project site on contour maps and shall also give details of the quantities of earthwork involved and its use of the project mentioned in Form-1A point 1.4, of the Environment Clearance Application.

The excavated earth material has been utilized for the purpose of backfilling and horticultural development at the project site, and rest unutilized excavated soil shall be utilized at our other project sites.

WATER ENVIRONMENT

Point No.8: The project proponent shall give the total quantity of water requirement with the breakup of requirements for various uses and the sources along with water balance statement and shall provided physical, chemical, biological characteristics with class of water quality.

The project proponent shall also submit depth of soil water availability and its analysis.

For Focus Energy Ltd.
Authorised Signatory

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

The project proponent shall also submit depth of soil water availability and its analysis.

Reply: Total water requirement of project will be 68 KLD, which will be included the fresh water requirement of 19 KLD and recycled treated water requirement of 49 KLD for flushing, & Landscaping. Total waste water generation from the project will be 54 KLD, which includes 90% of sewage generation from domestic uses and 100% of flushing uses and will be treated in STP having capacity of 70 KLD. Treated water recovery from STP will be 49 KLD, out of which 39 KLD water will be reused in flushing of toilets & 10 KLD water will be reused in Green Area Development / Plantation. The fresh water requirement shall be met from HUDA water supply.

The survey indicated potable quality of water up to depth of 15 meter below ground level. Below 15 meter depth the water quality deteriorates with depth although the quantity of water increases.

Point No.9: The project proponent shall give the quantum of water requirement to be met from recycling of wastewater and shall give the details of quantities, sources and usage.

Reply: Total water requirement of project will be 68 KLD, which will be included the fresh water requirement of 19 KLD and recycled treated water requirement of 49 KLD for flushing, & Landscaping. Total waste water generation from the project will be 54 KLD, which includes 90% of sewage generation from domestic uses and 100% of flushing uses and will be treated in STP having capacity of 70 KLD. Treated water recovery from STP will be 49 KLD, out of which 39 KLD water will be reused in flushing of toilets & 10 KLD water will be reused in Green Area Development / Plantation. The fresh water requirement shall be met from HUDA water supply.

Point No. 10: The project proponent shall give the incremental pollution load from wastewater generated from the proposed project along with details of the quantities and composition of wastewater generated from the proposed activity.

Reply: There will be no incremental pollution load from wastewater generated from the project. As the treated water recover from STP will be within CPCB limits.

The expected characteristics of wastewater and treated wastewater are as given below:

CHARACTERISTICS OF WASTE WATER

S. No.	Parameters	RAW SEWAGE	TREATED SEWAGE
1.	Quantity of sewage (m ³ /day)	54	49

-26-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

2.	pH	6.0 - 8.5	6.0 - 8.5
3.	Total Suspended Solids (mg/L)	200 - 400	< 90
4.	BOD 5 @ 20° C (mg/L)	250 - 300	< 30
5.	COD (mg/L)	300 - 450	< 150

Point No.11: The project proponent shall give details of the water requirements met from water harvesting and also Furnish details of the facilities created.

Reply: Rain water can be store in tanks and utilize for project utilization and overflow of it can be harvest. The rainwater collected from the rooftop and other paved areas within the project area will be conveyed into to the rainwater harvesting system consisting of de-silting-cum-filter Chamber, Oil & Grease Separators and Boreholes for recharge into the groundwater. The site Plan showing drainage of rain-water & RWH pit is enclosed as *Annexure X*. Rainwater harvesting plan is as per the design approved in the manual issued by the GOI. The cross section of RWH pits is enclosed in *Annexure X*.

RAIN WATER HARVESTING CALCULATION

S. No.	Type of Surface	Catchment's Area		Run off Coeff. [C]	Intensity of Rainfall (mm/hr)	Discharge (Run Off) [Q=10CIA] m ³ /hr	Total (m ³ /hr) [Q]
		sq. m	Ha.				
1	Building (Terrace)						
(a)	Area	2763.69	0.276369	0.90	45	$10 \times 0.90 \times 45 \times 0.27636$ 9	111.92
2	Paved Surface/Road Surface						
(a)	Area	2850.08	0.285008	0.70	45	$10 \times 0.70 \times 45 \times 0.28500$ 8	89.77
3	Natural Ground & Greens Area						
(a)	Area	2766.23	0.276623	0.25	45	$10 \times 0.25 \times 45 \times 0.27662$ 3	31.12
Grand Total (1+2+3)							232.81 Say 233

VOLUME OF STORM WATER DRAINAGE

Considering 15 min (0.250 Hr) Retention Period

Volume Required = 233 X 0.250

Volume = 58.25 say 58 cu. m.

Considering 1 No. Rain Water Harvesting Pit 3 m dia. and 4 m depth

VOLUME OF 1 RAIN WATER HARVESTING PIT

Diameter of Pit (d) = 3 m

-27-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

Depth of Pit (D)	=	4 m
Volume	=	$\pi \times r^2 \times h$
Total No. of Rainwater Harvesting Pits	=	58/28.26
	=	2.05
Say	=	2

Total number of Rain water Harvesting Pit Required will be 2 no. of pits, however we are providing 3 no. of pits.

Point No.12: Parking provision to be made as per NBC/DTCP norms whichever is higher with 20% extra capacity. It will further comply with approved zoning plan.

Reply: Parking Details mentioned in Form-1A point no. 5.3 of Application.

Point No.13: The project proponent shall give the impacts of the proposal on the ground water and shall give the details of ground water table, recharging capacity, and approvals obtained from competent authority.

Reply: The proposed building structure will have a rainwater-harvesting infrastructure. The rainwater harvesting facility will recharge the ground water, which will have a positive impact on the ground water. Water requirement will be reduced by recycling of treated water.

Point No.14: The project proponent shall submit details of rain water precipitation and it's harvesting proposals including ground water recharge'

Reply: Details of rain water precipitation and its harvesting proposals including ground water recharge' has been incorporate in form 1A.

Point No.15: The project proponent shall submit details for collection, treatment & safe disposal of sewage by giving treatment capacities with technology & facilities for recycling and disposal along with dual plumbing system.

Reply: Total water requirement of project will be 68 KLD, which will be included the fresh water requirement of 19 KLD and recycled treated water requirement of 49 KLD for flushing, & Landscaping. Total waste water generation from the project will be 54 KLD, which includes 90% of sewage generation from domestic uses and 100% of flushing uses and will be treated in STP having capacity of 70 KLD. Treated water recovery from STP will be 49 KLD, out of which 39 KLD water will be reused in flushing of toilets & 10 KLD water will be reused in Green Area Development / Plantation. The fresh water requirement shall be met from HUDA water supply.

The process diagram of the STP, Schematic design and the Hydraulic design is given in *Annexure XI*.

Sewage Quantity, Treatment, Reuse & Disposal

Quantity of sewage	54 KLD
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M/s. Focus Energy Ltd.

For Focus Energy Ltd. v

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Authorised Signatory

-28-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

Collection of sewage	Sewage generated during the operation phase will be collected through underground sewerage system (pipe drain) for treatment in STP.
Treatment of sewage	Sewage will be treated up to the tertiary level in Sewage Treatment Plant (STP) of 70 KLD capacity.
Reuse/recycle and Disposal of treated sewage	During normal operations, there will be zero discharge, as the entire treated sewage will be reused and recycled for flushing and cooling purposes.

There will be a dual plumbing system for use of water with different water quality namely treated Water which will result in optimal use of water for different applications thus saving on the high quality water. Installation of dual plumbing for using recycled water will save the potable water from ground water. There will be two pipe lines, one supplying freshwater for drinking, cooking etc. And other for supply of recycled water for flushing, landscape irrigation, cooling etc. this will result in saving of fresh water demand and life of existing sewerage will be improved.

AIR ENVIRONMENT

Point No. 16: The project proponent shall give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions.

Reply: The project activities will not increase the atmospheric concentration of gases to such an extent that it may lead to the formation of heat islands. Emissions will only be through 1 DG Set of total capacity 500 KVA and vehicular movement. There will be the provision of acoustic enclosures & adequate stack height as per the CPCB guidelines to dilute the effect. The marginal increase in traffic due to project is not going to cause any significant increase in atmospheric concentration of gases.

Point No.17: The project proponent shall give details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc, with areas under each category.

Reply : Movement Patterns With Internal Roads, Bicycle Tracks, Pedestrian Pathways, Footpaths is enclosed as Annexure- XIV of Environment Clearance Application.

Point No.18: The project proponent shall give details of the sources and the measures proposed for mitigation of traffic noise and vibration.

Reply : There will be a marginal increase in the traffic noise; the sources are due to traffic movement within the project area.

M/s. Focus Energy Ltd.

For Focus Energy Ltd.

vi

J M EnviroNet Pvt. Ltd.

Authorised Signatory

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

The traffic movement will be only in daytime during the construction phase. In operational phase, only residents and visitors to the project will come and vehicular movement due to them only will be occurring. The pollution will be in very small quantity and it will be further minimized by plantation on the sides and around the periphery of whole project.

ENERGY CONSERVATION AND WATER REDUCTION PLAN

Point No.19: The project proponent shall give energy conservation measures in the selection of building materials and their energy efficiency. Lighting equipments and appliances and process and operations.

Reply: Conventional construction material has been/is being used. Energy efficient building materials has been/is being used as specified in the Energy Conservation Building Code. The major materials used for the construction of the project will be steel, cement, bricks, metal, flooring tiles/stones, sanitary and hardware items, electrical fittings, water etc. Use of ready mix concrete containing fly ash or PPC which contains Fly ash

1. Use of PPC which contains minimum 15% fly ash in mortar and plaster.
2. Use of PPC or fly ash based paving blocks/tiles and precast elements.
3. Composite wood products such as hardboards, block boards, plywood etc made from recycled wood or dust shall be used.
4. Fibrous gypsum plaster boards made from industrial wastes shall be used.
5. Finished concrete flooring, ceiling tiles, ceramic tiles which are made from low embodied energy products and recycle materials.

Point No.20: The project proponent shall give details of the power requirements, source of supply, backup source and distribution system.

Reply: The details of power requirement, source, backup power arrangement (i.e. generators) are given in the Table below.

Power Requirement, Source and Backup Arrangement

Power requirement	50 KW
Sources of power	BHBVN
Backup power supply arrangement	1 DG Set of Total 500 KVA

Point No.21: The project proponent shall give the passive solar architectural features being used in the building.

- 30 -

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

- Reply: Passive solar design refers to use of sun's energy for the heating and cooling of living spaces.
1. The orientation of the building has been done in such a way that maximum daylight is available.
 2. The orientation of the building has been done in such a manner that most of glazed areas in north and east.
 3. Lesser opening is being provided on the west facing walls.
 4. Landscape and greens areas is being so spaced so as to cool the surrounding environment, which will reduce energy consumption.
 5. Green belt in the site will be maintained by the project proponents, which would have an overall cooling effect on the surroundings.
 6. Using electronic ballast for discharge lamps.
 7. Use of Solar backed LED landscape lights instead of par lamps.

Point No.22: The project proponent shall give the details of use of solar energy devices.

Reply: Orientation is done in such a manner so that surface of the building cuts direct radiation of critical hours and thus building will be less affected with the heat. Building units will be made environment friendly with optimum use of solar radiations. There will be the provision of solar hot water system.

GENERAL SUBMISSION

Point No.23: The project proponent shall give precautions & safety measures proposed against fire hazards and shall furnish details of emergency plans and risk assessment aspects.

Reply: The main objectives of the Risk Assessment (RA) study is to determine damage due to major hazards having damage potential to life & property and provides a scientific basis to assess safety level of the facility. The principle objective of this study is to identify major risks. The emergencies include fire and personnel injury.

"Emergency" can be defined as any major hazardous situation arising out of accident or fire, which has the potential to cause serious damage to property, persons either inside or outside the premises.

Emergency is termed as "on-site" when it confines itself within the project, even though it may require external help whereas, "off-site", when emergency conditions extend beyond this. Most of the emergencies that occur normally are on-site emergencies occurring within the project and controllable within the resources available. If in a rare case, the same could not be controlled in time, it may lead to an off-site emergency.

"Disaster" is an extremely rare major emergency / accident having high potential, which can cause damage to human life / properties arising suddenly either due to natural causes or due to human activities.

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

It is necessary to foresee the possible hazardous situation and be in a state of readiness to prevent / minimize its adverse effects.

The project proponent will have their own emergency preparedness plan (EPP) and Disaster Management Plan (DMP) depending on the nature of the project and activities involved in the project. Although it is proposed to setup project having minimum hazardous potential, an accident cannot be ruled out as a minimum credible scenario. It is therefore imperative to prepare EPP and DMP for project at this stage to be followed by project developer.

RISK ASSESSMENT & DISASTER MANAGEMENT PLAN

RISK ASSESSMENT

Risk assessment forms an integral part of EIA study. Risk assessment study deals with identifying and evaluating the magnitude of impending risks to which the neighboring population is exposed due to occurrence of accidents involved in the project construction and implementation. This assist in illustrating the guidelines for preparation of disaster management plan which will be executed to handle the situation if any emergency occurs.

FIRE RISK

Fire is mainly caused due to carelessness short circuit and malfunctioning of gas regulator, tube and such related products.

At the proposed project, hazard occurrence may result in on-site implications like:

- Fire and/or explosion;
- Leakage or flammable material and catching fire;
- Natural calamities like earthquake, cyclone etc.
- A fire burns out of control on the structure's lower floors at such a high intensity that, once extinguished, the structural damage is enough to cause the building to be structural a constructive total loss.
- A fire originating from the lower floors is able to spread throughout all the levels of the structure.

In spite of the clear gravity of the above scenarios, these types of fire have happened infrequently. More typically, fires in complex yield only partial structural damage. However, losses of life and property can still be substantial.

Emergency prevention through good design, operation, maintenance and inspection are essential to reduce the probability of occurrence and consequential effect of such eventualities. However, it is not possible to totally eliminate such eventualities and random failures of equipment or human errors, emissions and unsafe acts cannot be ruled out. An essential part of major hazard control has therefore, to be concerned with mitigating the effects of such Emergency and restoration to normally at the earliest.

For Focus Energy Ltd.

M/s. Focus Energy Ltd.

Authorized Signatory

ix

J M EnviroNet Pvt. Ltd.

- 32 -

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

It is increasingly acknowledged by safety authorities, such as the Loss Prevention Council, that the use of curtain walls (versus traditional wall construction) in multi-story structures adds to the risk of fire spread in these structures. Filler material used in curtain walls is often not adequately fire-resistant, allowing the quick spread of fire throughout a structure. In structures fitted with curtain walls, significant losses have been reported in facilities without sprinkler.

In emerging economies where construction has outpaced infrastructural development, fire brigades may not be adequately equipped to deal with high-rise fires.

PUBLIC SAFETY

The incidence of fire or other disasters occurs is often endangers the safety of the persons residing in the structure, in the event of an emergency. People present in such structures often do not know proper emergency procedures, aggravating fire and/or causing injury and death.

The only way of reducing the damage to public life and property is by conducting fire safety drills and installing well equipped fire safety equipments such as smoke detectors, heat sensors, fire panels and fire alarms.

It is recommended that mock-drills should be carried out at least once in six months.

TERRORISM

Appropriate security measures should be taken in and around to ensure limited access to key areas, such as attached parking garages where bombs can be easily placed. Building management should carry out surprise checks.

LEAKAGE FROM A LPG CYLINDER WITHOUT FIRE

- Cordon off the area around 30 meters radius so that no vehicle or source of ignition approached the area. Attempt to close the control/manual valve.
- Open all windows to increase ventilation and hence prevent build up of vapour cloud.
- Avoid getting entrapped in the cloud vapour.
- Water sprays should be used to disperse the vapour cloud.
- Warn the surrounding areas to put off all naked flames.

DISASTER MANAGEMENT PLAN

Definition

Disaster Management Plan for any unit is necessarily a combination of various actions which are to be taken in a very short time but in a present sequence to deal effectively and efficiently with any disaster, emergency or major accident with an aim to keep the loss of men, material, plant/machinery etc. to the minimum.

A major emergency in an activity/project is one which has the potential to cause serious injury or loss of life. It may cause extensive damage to

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

property and serious disruption both inside and outside the activity/project. It would normally require the assistance of emergency services to handle it effectively.

Scope

An important element of mitigation is emergency planning, i.e. identifying accident possibility, assessing the consequences of such accidents and deciding on the emergency procedures, both on site and off site that would need to be implemented in the event of an emergency.

Emergency planning is just one aspect of safety and cannot be considered in isolation from the proposed project and hence before starting to prepare the plan, works management will ensure that the necessary standards, appropriate to safety legislation, are in place.

Objective

The overall objectives of the emergency plan will be:

- To localize the emergency and, eliminate it; and
- To minimize the effects of the accident on people and property.
- Effect the rescue and medical treatment of casualties;
- Safeguard other people;
- Evacuate people to safe areas;
- Informing and collaborating with statutory authorities;
- Provide authoritative information to news media;
- Initially contain and ultimately bring the incident under control;
- Preserve relevant records and equipment for the subsequent enquiry into the cause and circumstances of the emergency; and
- Investigating and taking steps to prevent reoccurrence.

Elimination will require prompt action by operations and works emergency staff using, for example, fire-fighting equipment, water sprays etc.

Minimizing the effects may include rescue, first aid, evacuation, rehabilitation and giving information promptly to people living nearby.

Disaster Management Cell

The main functions of the Disaster Management Cell are to prepare a detailed Disaster Management Plan, which includes:

- Identification of various types of expected disaster depending upon the type of the industrial unit.
- Identification of various groups, agencies, departments etc. necessary for dealing with a specific disaster effectively.
- Preparation - by intensive training of relevant teams/groups within the organization to deal with a specific disaster and keep them in readiness.
- Establishment of an early detection system for the disaster.
- Development of a reliable instant information/communication system.
- Organization and mobilization of all the concerned departments/organizations / groups and agencies instantly when needed.

Identification of Hazards

-34-

Institutional "Office Building" Project
Address: Plot No. 6, Sector -- 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

The following types of hazards may be identified from the proposed project

➤ Fire in proposed project.

To deal the above emergencies, the Emergency Plan is prepared.

In case of any emergency following measures would be taken:

Emergency Planning for Disaster due to Fire

Cable rooms, transformer, unit, auxiliary transformers, oil tanks, etc. within the plant are the likely areas for which disaster management plan is to be made to deal with any eventuality of fire. Stores, workshop, canteen and administrative building will be included.

Classification of Fire

Class (A)

Fire involving combustible materials like wood, paper, cloth etc.

Class (B)

Fire due to liquid materials like oil, diesel, petroleum products and all inflammables.

Class (C)

Fires involving domestic and industrial gases like butane and propane etc.

Class (D)

Metal fires etc.

Class (E)

Electrical fires due to short circuiting etc.

Need of Establishing a Fire Fighting Group

A small spark of fire may result into loss of machines and the damage by fire may high economic losses. This type of losses can be avoided by preventing and controlling the fire instantly for which fire-fighting group will be established.

Establish which would house and keep in readiness, the following types of equipment and arrangements.

- CO₂ extinguishers
- Dry powder chemical extinguishers
- Fire brigade
- Fire hydrant

In order to avoid fire in cable galleries, all the power and control cables of FRLS type (Fire Resistant Low Smoke) will be used.

Inspection

Fire alarm panel (electrical) will cover the entire plant. The inspection group will periodically inspect fire extinguishers in fire stations and machines and other places.

The groups will display emergency telephone number boards at vital points.

The group will regularly carry out general inspection for fire.

Procedure for Extinguishing Fire

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

Person noticing the fire should attempt to isolate and extinguish the fire with the available equipment and Inform or arrange to inform the security regarding the following:

- Location of the fire
- What is burning
- The Extent of fire
- Callers name and number
- Do not disconnect unless the person on the other side repeats the message or acknowledges it.
- Security on duty coordinators will respond to the scene of the incident
- Arrange to send the necessary fire fighting equipment to the scene of the incident
- In the meanwhile, the pipe system will be operated to obtain maximum pressure on output. In case cables are within the reach of fire, power supply will be tripped and the cables shifted.
- Extinguish the fire with the available equipment.

Fire Fighting with Water

Adequate and reliable arrangement is required for fighting the fire with water such as:

- Provision for Fire brigade and Fire hydrant.
- Arrangement of pipelines along and around all vulnerable areas.
- Provision of valves at appropriate points to enable supply of water at the required place/area or divert the same to another direction/pipe line.
- Provision of overhead tanks which will be providing with the water during power failure and it would work by the gravitational force.
- The water required for fire reserve will be stored in underground and terrace tanks.

Fire Fighting with Fire Extinguishers

To deal with fire – other than carbonaceous fires, which can be deal with by water – suitable fire extinguishers are required to do the job effectively. It is therefore, necessary to keep adequate number of extinguishers in readiness at easily approachable places. Adequate number of fire stations would be:

- Further, other spray groups from the system will be diverted to the spot.
- In case of fire in the belt, belt will be cut near the burning portion to save the remaining parts.
- After extinguishing the fire, the area will be well prepared for reuse.
- Use of extinguishing media surrounding the fire as water, dry chemicals (BC or ABC powder), CO, Sand, dolomite, etc
- Special Fire Fighting Procedures; Keeping the fire upwind. Shutting down of all possible sources of ignition, Keeping of run-off water out of sewers and water sources. Avoidance of water in straight hose stream which will scatter and spread fire. Use of spray or fog nozzles will be

-36-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

promoted, Cool containers will be exposed to flames with water from the side until well after the fire is out.

Accidental Release Measures;

For Spill Cleanup well Ventilation, Shutting off or removal of all possible sources of ignition, absorbance of small quantities with paper towels and evaporate in safe place like fume hood and burning of these towels in a safe manner), Use of respiratory and/or liquid-contact protection by the Clean-up personnel will be promoted.

ENVIRONMENTAL MANAGEMENT CELL

Apart from having an EMP, it is also necessary to have a permanent organizational set up charged with the task of proposed plant will create a department consisting of officers from various disciplines to co-ordinate the activities concerned with the management and implementation of the environmental control measures.

Basically this department will undertake to monitor the environmental pollution levels by measuring stack emissions, ambient air quality, water and effluent quality, noise level etc. either departmentally or by appointing external agencies wherever necessary.

In case the monitored results of environmental pollution are found exceeding the allowable values, the environmental management cell will suggest remedial action and get these suggestions implemented through the concerned plant authorities. The Environmental Management Cell (EMC) will handle of all the related activities such as collection of statistics of health of workers and population of the region, afforestation and green belt development.

ON-SITE EMERGENCY PLAN

Introduction

The views of the possible hazards that can be arised various measures shall be adopted to prevent the occurrence of a major accident. This comprises of:

- Built in safety measures, alarms, trips and interlocks etc.
- Standard safe operating and maintenance procedures permit system etc.
- Training of all the involved staff in normal and emergency operating procedures.
- Training of all employees in safety, fire fighting and first aid.

However, in spite of these precautions, it is required to foresee situation of major accident and plan for taking timely action to minimize the effects of such incident on the safety and health of the worker as well as those living around the premises.

Emergency Situations

These are defined as the following

- Any fire or explosion in the premises
- Any smoke outside / inside premises

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

- Strong persisting smell of LPG within the project premises.
- Exercise fire drill.

PREPARATION OF PLAN

Alarm System - A siren shall be provided under the control of Security office. In case of emergencies this will be used on the instructions to shift in charge that is positioned round the clock. The warning signal for emergency shall be as follows:

- Emergency Siren: Waxing and waning sound for 3 minutes.
- All clear signal: Continuous siren for one minute.

Communication

Internal telephone system EPBX with external P&T telephones would be provide for communication purpose. The other shortlisted basic actions to be taken are as under:-

- Immediate action is the most important factor in the emergency control because the first few seconds count.
- Immediate steps to stop fire and raise alarm simultaneously.
- Personnel without any specific duties should assemble at the nominated place.
- All vehicles except those that are required for emergency use should be moved away from the operating area in an orderly manner at pre nominated route.
- Electrical system except the lighting and fire fighting system should be isolated.
- If the feed to the fire cannot be cut off, the fire must be controlled and not extinguished.
- Start water spray systems in the areas involved in or exposed to fire risks.
- In case of leakage of LPG without fire and inability to stop the flow, take all precautions to avoid source of ignition.
- Block all roads in the adjacent area and enlist police support for the purpose, if warranted.

Fire Protection System

Fire Fighting System

The fire protection system for the unit is to provide for early detection, alarm, containment and suppression of fires. The fire detection and protection system has been planned to meet the above objective an all-statutory and insurance requirement of Tariff Advisory Committee (TAC) of India. The complete fire protection system will comprise of the following.

- (a) Fire brigade
- (b) Automatic / manual fire detection & alarm system
- (b) Fire Hydrant

Fire hydrant will be provided at all around in the plant as per TAC Norms.

For Focus Energy Ltd.

M/s. Focus Energy Ltd.

xv

J M EnviroNet Pvt. Ltd.

Authorised Signatory

-38-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

(c) Portable fire extinguishers

Various areas of the plant will have one or more of the above system depending upon the particular nature of risk involved in that area.

(d) Portable Chemical Fire Extinguishers

These are intended as a first line of defense, and hence will be stationed at strategic locations in different buildings and also for outdoor facilities. Portable fire extinguishers will be foam type; carbon dioxide type and multipurpose dry chemical (MPDC) type.

(e) Fire Detection and Alarm System

Fire detection and alarm system an effective means of detection, visual indication of fire location and audible alarm of any fire at its incipient stage. This system will comprise fire alarm panels, automatic fire detectors, manual call points and fire siren (hooter).

The main fire alarm panel will provide both visual and audible alarm of fire in any protected areas of the plant.

Manual break glass type fire alarms will be provided at strategic locations where high hazards exists.

Automatic fire detectors will be provided for coal handling areas and in plant areas such as control rooms, switchgear rooms, cable galleries etc.

First Aid

A first aid centre with adequate facilities shall be provided. There will be a provision of medical tie up with the local nursing home in case of emergency. An Ambulance shall also be provided at site to carry affected people to hospital.

Security

The security requirements of the company premises shall be taken care of by CSO assisted by the in charge. The team, apart from the normal security functions will manage the role required during a disaster management operation as a part of the crisis control team.

Safety

The required safety appliances shall be distributed at different locations of the plant to meet any eventualities. Poster/placards reflecting safety awareness will be placed at different locations in the project area.

Evacuation Procedure

As the major hazard is only due to fire, which has more or less localized impact no mass evacuation, procedures are required. Evacuation would involve only the people working very close to the fire area.

Emergency Control Center

Provision is made to establish an Emergency Control Centre (ECC) from which emergency operations are directed and coordinated. This centre is activated as soon as on-site emergency is declared.

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

The ECC consists of one room, located in an area that offers minimal risk being directly exposed to possible accidents.

During an emergency, the Emergency Management Staff, including the site controller will gather in the ECC. Therefore, the ECC is equipped with adequate communication systems in the form of telephones and other equipments to allow unhampered organisations and other nearby facility personnel.

The ECC provides shelter to its occupants against the most common accidents; in addition, the ECC's communication systems are protected from possible shutdown. The ECC has its own emergency lighting arrangement and electric communication systems operation.

Only a limited and prearranged number of people are admitted to the ECC, when in use. This eliminates unnecessary interference and reduces confusion.

The ECC is always ready for operation and provided with the equipment and supplies necessary during the emergency such as:

- Updated copies of the On-site Disaster Management Plan.
- Emergency telephone numbers.
- The names, phone number, and address of external agencies, response organizations and neighbouring facilities.
- The adequate number of telephone (more than two) at security gate.
- List of fire extinguishers with their type no. and location, capacity, etc.
- Safety helmets - List of quantity & location.
- Several maps of the facility including drainage system for surrounding area showing:
 - ❖ Plot plans of storage tanks, routes of pipelines, all water permanent lines etc.
 - ❖ The position of pumping stations and other water sources.
 - ❖ Roads and project entrances/exit.

Communication Equipments and Alarm Systems

This kind of equipment is absolutely vital for notifying accident; make the emergency known both inside and outside of the facility, and coordinating, the response actions among the various groups involved in response operations.

In particular, this equipment is used to communicate within the facility; communicate between the facility and outside organizations; and inform the public.

Different communications systems can vary in effectiveness, depending on the task. The most common types installed in the plant are given below.

Sirens

These are audible alarm systems commonly used in facilities. In case of any emergency siren will be operated short intermittently for 1.5 minutes.

-40-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

An alarm does more than just emergency warning. It also instructs people to carry out specific assignments, such as reach to assembly point for further instructions and actions, or carry out protective measures; this can be achieved only if the people are familiar with the alarm systems and are trained to respond to it.

Personal Protective Equipments

This equipment is used mainly for three reasons; to protect personnel from a hazard while performing rescue/accident control operations, to do maintenance and repair work under hazardous conditions, and for escape purposes. Effective command and control accomplish these functions necessitates personal trained in this On-site Disaster Management Plan with adequate facilities and equipments and equipment to carry out their duties and functions. These organizations and the facilities required to support their response are summarized in the following subsections.

Procedure for Testing & Updating the Plan

Formulation of a Disaster Management Plan cannot possibly be an end by itself. It needs to be tested by holding of periodical mock emergency simulation and drill. Any shortcomings revealed during such exercise should thereafter be corrected by amending the plan. The plan should be for times to come; hence it must be reviewed at periodic intervals. The plan should be also reviewed and updated when:

- Major alteration or extension of existing structure is carried out.
- Major change in habitation or land use of the neighborhood takes place.
- Important telephone numbers used are altered.

Mock drills activating the Disaster Preparedness plan should be conducted periodically for ensuring its efficiency during emergency as well as for refinement and up gradation. These drills based on the plan will help achieve its objectives of the Disaster Management Plan.

Simulated emergency preparedness exercises and mock fire fighting exercises including mutual aid scheme resources and in conservation with district emergency authority to be carried out time to time.

Post Emergency Follow Up

- All cases of fire occurrence, no matter how small, must be reported promptly to the Coordinator for follow up.
- Under no circumstances should fire extinguishing equipment once used be returned do is fixed location before it is recharged/ certified fit by the Fire chief/ Safety Manager.
- Used fire extinguishers must be laid horizontally to indicate that they have been expended.

Disclosure of Information to Worker & Public Awareness System in Existence & Anticipated

-41-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

- Safety awareness among workers by conserving various training programmes and Seminars, competition, slogans etc.
- Practical exercise.
- Distribution and practices of safety Instructions.
- Safety Quiz contests.
- Display of Safety Posters & Safety Slogans.
- Developing Safety Instructions for every Job and ensuring these instructions/booklets or manuals by the workers.

Applicability of Resettlement and Rehabilitation Plan

The proposed project neither cause any voluntary and involuntary displacement of people nor lessening the connectivity with the nearby villages and areas, on the other hand there will be positive social impact such as employment generation, raising the living standard of the local people which reside in the study area. Therefore it may consider that required rehabilitation and resettlement plan as per the national Rehabilitation and Resettlement Policy, 2007 dated 31st October 2007 is not application for this proposed project.

Point No.24: The project proponent shall submit detailed Environment Management plan suggesting all mitigation and also Environmental Monitoring plan for compliance of various environmental regulations, ventilation plan lighting (illumination) plan.

Reply: Detailed Environment Management plan suggesting all mitigation and also Environmental Monitoring plan for compliance of various environmental regulations has been incorporated in Form-1A of the Environmental Clearance Application

Ventilation Plan

1. Adequate doors and windows for cross ventilation are to be provided.
2. Open balconies have been provided for each floor to increase air motion in rooms
3. Adequate mechanical ventilation and air exchange will be provided as per NBC norms for common areas (basements, lift wells and lobbies).
4. For sewage system there will be air valves provided and vent pipes of suitable size in the sewage system at suitable intervals as per Sewer Design Manual for safe ventilation of sewer gas generated in the sewer line.
5. Adequate ventilation and smoke extraction facility through axial fans for adequate air exchange as per NBC norms.

Point No.25: The project proponent shall submit application along with (legible plans on larger scale), he will also submit health, welfare safety and electrical safety plans.

- (i) Location of project in the sector plan. (ii) Plan showing surrounding features within 500 meters radius. (iii) Green belt development plan. (iv) Lay out plan/Building plan/Zoning plan, (different colors should be used to

For Focus Energy Ltd.

M/s. Focus Energy Ltd.

xix

J M EnviroNet Pvt. Ltd.

Authorised Signatory

-42-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

show existing and expansion proposal) (v) Traffic circulation plan. (vi) Parking plan. (vii) Location of STP and Rain water harvesting structures on plan. (viii) Prospective view. (ix) Elevation section plan.

Reply: Location of Project in the sector plan & Plan showing surrounding features within 500 meters radius attached as Annexure-IV & Annexure-V Respectively.

Green Belt Development Plan attached as Annexure - XIII

Zoning Plan is attached as Annexure-I

Traffic Circulation & Parking Plan is attached as Annexure -XVI

Location of STP & Rain Water Harvesting Pits is attached as Annexure -X

Perspective View & Elevation Section plan is attached as Annexure-VI

Point No.26: NOC from AAI regarding height clearance.

Reply: AAI regarding height clearance is enclosed as Annexure -XVI of Environmental Clearance Application.

Point No.27: Certificate from competent Authority regarding non applicability of Aravali Notification in case of District Gurgaon as on 07 -05-1992.

Reply: Respective Documents is enclosed as Annexure - XVI of Environmental Clearance Application.

Point No.28: Assurance of competent Authority (HUDA/ Municipal Corporation/Local Authorities) for supply of water/permissions of CGWA for withdrawal of ground water, if proposed.

Reply: Application to HUDA for water supply is enclosed as Annexure -IX of Environmental Clearance Application. Assurance will be submitted in due course of time.

Point No.29: Assurance for supply of power from HBVN.

Reply: Application for power supply to HBVN is enclosed as Annexure - XVI of Environmental Clearance Application.

Point No.30: All the original copies of analytical reports of soil, water, air and noise conducted and collected by NABL/MoEF approved Laboratories.

Reply: Monitoring will be done after issuing ToR.

Point No.31: NOC from the concerned Forest Department regarding non involvement of forest land.

Reply: Application for NOC from the concerned Forest Department regarding non involvement of forest land is enclosed as Annexure - XVI of Environmental Clearance Application.

Point No.32: The Project proponent shall submit an undertaking stating that

M/s. Focus Energy Ltd.

For Focus Energy Ltd.

xx

J M EnviroNet Pvt. Ltd.

Authorised Signatory

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

Point Wise Reply of Check List
Issued by SEIAA, Haryana for
Application Submission

- i. That no construction has been started at the site along with latest attested photograph. The affidavit shall be by project proponent /one of its directors duly authorized.
- ii. That they will not encroach the revenue rasta passing through the project area shown in the zoning plan and layout plan.
- iii. That they will keep the ROW required for HT wire passing through the project area as per Government instruction,
- iv. That they will not use ground water for construction and will use treated water confirming the ISI standards for building construction.
- v. That they will use ultra low sulphur diesel.
- vi. That provision for Helipad shall be made in case of the building having height more than 60 meter. Provision of at least one Hydraulic ladder for high rise building shall also be made.
- vii. The infrastructure will not obstruct or divert the natural flow of water covered or open nallah, drainage of rain water as per natural flow of water'

Reply: Enclosed as Annexure- XVI of Environment Clearance Application.

Point No.33: The document should bear page number with proper index.

Reply: Noted & compiled will be in a same manner.

Point No.34: All the pages should bear the complete signature of authorized signatory with stamp.

Reply: Noted & followed will be in same manner

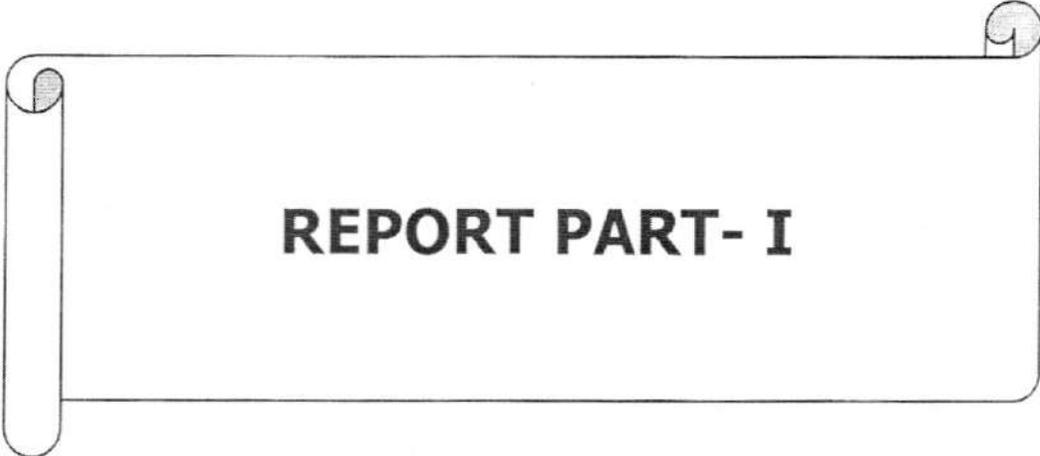
Point No.35: All the declarations/Analysis reports/certificates obtained should be submitted in original.

Reply: Noted & followed.



For Focus Energy Ltd.
Authorised Signatory

-44-



REPORT PART- I

For Focus Energy Ltd.

Authorised Signatory

-45-

9/8/2017

Report Part 1

APPENDIX I**(See Paragraph-6)****FORM 1**

Note : If space provided against any parameter is inadequate, Kindly upload supporting document under 'Additional Attachments if any' at the last part of the Form1. Please note that all such Annexures must be part of single pdf document.

(I) Basic Informations

S.No.	Item	Details
1.	Name of the Project	Institutional "Office Building" Project Plot No. 6, Sector - 32, Gurgaon, (Haryana) by M/s. Focus Energy Ltd.
2.	Project Sector	New Construction Projects and Industrial Estates
3.	Location of the project	Plot No. 6, Sector - 32, Gurgaon, (Haryana)
4.	Shape of the project land Uploaded GPS file Uploaded copy of survey of India Toposheet	Block (Polygon) <u>Annexure-GPS file</u> <u>Annexure-Survey of India toposheet</u>
5.	Brief summary of project	<u>Annexure-Brief summary of project</u>
6.	State of the project	Haryana

Details of State of the project

S.no	State Name	District Name	Tehsil Name
(1.)	Haryana	Gurgaon	Gurgaon
7.	Town / Village	Gurgaon	
8.	Plot/Survey/Khasra No.	Plot No. 6, Sector - 32	
9.	S. No. in the schedule	8(a) Building and Construction projects	
10.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number or wells to be drilled	8380 ha.	
11.	New/Expansion/Modernization	New	
12.	Category of project i.e. 'A' or 'B'	A	
13.	Does it attract the general condition? If yes, please specify	No	
15.	Does it attract the specific condition?	No	
16.	Is there any litigation pending against the project?	No	
17.	Nearest railway station along with distance in kms.	Gurgaon Railway Station, 6 km	
18.	Nearest airport along with distance in kms	IGI International Airport, 14 km	
19.	Nearest Town/City/District Headquarters along with distance in kms	Gurgaon, 5 km	
20.	Details of alternative sites examined shown	No	

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1/14

For Focus Energy Ltd.

Authorised Signatory

-46-

9/9/2017

Report Part 1

	on a toposheet	
21.	Whether part of interlinked projects?	No
22.	Whether the proposal involves approval/clearance under the Forest (Conservation) Act, 1980?	No
23.	Whether the proposal involves approval/clearance under the wildlife (Protection) Act, 1972?	No
24.	Whether the proposal involves approval/clearance under the C. R. Z notification, 2011?	No
25.	Whether there is any Government Order/Policy relevant/relating to the site?	No
26.	Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?	No
27.	Project Cost (in lacs)	8100

Activity

- 1 Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No	Information/Checklist confirmation	Yes/No	Details there of (with approximate quantities/rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	No	The site is earmarked for commercial & residential development as per Gurgaon-Manesar Master plan 2021 A.D. Hence no change in land-use is envisaged. Total Green Area - 2766.231 sq. m (33% of total Plot area), is proposed for Landscaping area including plantation of herbs & shrubs.
1.2	Clearance of existing land, vegetation and buildings?	Yes	There was not any structure or major vegetation at site, before starting of construction, which need to clear before construction. Presently we have constructed all the built up area which is 70405.82 sq. m. We put the construction of the project on hold right after we came to know regarding the requirement to obtain Environmental Clearance as per EIA Notification dated 6th September, 2006 and its amendments.

- 47 -

9/8/2017

Report Part 1

1.3	Creation of new land uses?	Yes	The proposed project is Institutional office building Project. Presently we have constructed all the built up area which is 70405.82 sq. m. We put the construction of the project on hold right after we came to know regarding the requirement to obtain Environmental Clearance as per EIA Notification dated 6th September, 2006 and its amendments.
1.4	Pre-construction investigations e.g. bore houses, soil testing?	Yes	Soil testing was carried out and the results were found satisfactory.
1.5	Construction works?	Yes	The construction work at project site has been completed. We have constructed all the built up area which is 70405.82 sq. m. We put the construction of the project on hold right after we came to know regarding the requirement to obtain Environmental Clearance as per EIA Notification dated 6th September, 2006 and its amendments. There are no physical changes due to project development activities outside the project boundary.
1.6	Demolition works?	No	Site was devoid of any kind of existing structures and hence there was no requirement of demolition activities.
1.7	Temporary sites used for construction works or housing of construction workers?	No	No temporary labour hutments were provided during construction.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations and fill or excavations	Yes	The excavated soil was used for filling & leveling of low lying land during construction.
1.9	Underground works including mining or tunneling?	No	No underground works including mining / tunneling was required except excavation of earth for the construction of basements.
1.10	Reclamation works?	No	No reclamation work was required.
1.11	Dredging?	No	No dredging was required, as case of construction Office Building project.
1.12	Offshore structures?	No	There were no any offshore structures, as case of institutional "office Building" project.
1.13	Production and manufacturing processes?	No	Since, it was construction Project, hence, no production / manufacturing process was involved.
1.14	Facilities for storage of goods or materials?	Yes	Separate raw material storage yard was made during construction phase: <ul style="list-style-type: none"> • Cement was separately stored under cover in bales. • Sand was stacked neatly under tarpaulin cover. • Bricks and steel was laid in open. • The raw material handling

For Focus Energy Ltd.

Authorised Signatory

-48-

9/8/2017

Report Part 1

			yard was located within the project site and separated by enclosures.
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	Solid Waste: Solid wastes which are likely to be generated in project will be domestic in nature. Total waste: Total solid waste generated from the project site will be 344.75 kg/day. Liquid Effluent: During operation phase, 54 KLD of waste water will be generated which will be treated in the Sewage Treatment Plant (STP) having capacity of 70 KLD to tertiary level. Dewatered/ dried sludge from STP will be used as manure in horticulture. Hazardous Wastes: No hazardous wastes will be pro
1.16	Facilities for long term housing of operational workers?	No	No facilities for long term housing of operational worker are proposed.
1.17	New road, rail or sea traffic during construction or operation?	No	The project site is well connected by a wide service road, So no new road has been laid during construction or operation of the project activities except for internal roads.
1.18	New road, rail, air water borne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	No	The area is already developed. It is well connected by roads to whole of the city, so there is no alteration of routes or lying down of new routes done due to project activity. Internal roads within the project site was maintained /constructed for smooth movement of traffic.
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	There was not any closure or diversion of existing transport routes, as the construction was within project premises. Thus there was not any change in traffic movement.
1.20	New or diverted transmission lines or pipelines?	No	There was not any provision for new or diverted transmission lines or pipelines for proposed institutional "office Building of M/s. Focus Energy Ltd.
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	No impoundment, damming, culverting, realignment or other changes to the hydrology of surface watercourses was proposed.
1.22	Stream crossings?	No	As such no river or drain was passing through the project site.
1.23	Abstraction or transfers of water from ground or surface waters?	Yes	Total water requirement of project will be 68 KLD, which will be included the fresh water requirement of 19 KLD and recycled treated water requirement of 49 KLD for flushing, & Landscaping. Total waste water generation from the project will be 54 KLD, which will be includes 90% of sewage generation

The Focus Energy Ltd.

Authorized Signatory

-49-

9/8/2017

Report Part 1

			from domestic uses and 100% of flushing uses and will be treated in STP having capacity of 70 KLD . Treated water recovery from STP will be 49 KLD The fresh water requirement shall be met from HUDA w
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	There is no effect on Surface Drainage / Runoff as the land area involved in the project is flat land. Apart from this for collecting storm water, storm water drainage network has been provided during the design as per the guidelines. Adequate measures have been taken to collect run off and suitable garlanding drain as per the existing contours of the plot has been developed. Thus Surface drainage will not be affected.
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	Transport of personnel / material during construction and operation phase was envisaged. Road network for smooth flow of traffic and adequate parking space is being provided for operational phase. During operational phase, total parking is being provided are 378 ECS.
1.26	Long-term dismantling or decommissioning or restoration works?	No	No long term dismantling/ decommissioning was Proposed.
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	No decommissioning activity was involved, Thus no impact on the environment by the project.
1.28	Influx of people to an area in either temporarily or permanently?	Yes	During operation phase approx. 1379 Persons is being involved as commercial & visitors in the entire project
1.29	Introduction of alien species?	No	All the plant/ tree species grown in the project premises are indigenous to the area; same will be continued so introduction of alien species is not envisaged.
1.30	Loss of native species or genetic diversity?	No	No loss of native species or genetic diversity has been reported so far.
1.31	Any other actions?	No	No other action has been undertaken for this project.

2 Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
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5/14

For Focus V... Ltd.
 Authority Laboratory

-50-

9/8/2017

Report Part 1

2.1	Land especially undeveloped or agricultural land (ha)	Yes	There were not any structure or major vegetation at site, which need to clear before starting of construction activities at site. Presently we have constructed all the built up area which is 70405.82 sq. m & We put the construction of the project on hold right after we came to know regarding the requirement to obtain Environmental Clearance as per EIA Notification dated 6th September, 2006 and its amendments.
2.2	Water (expected source & competing users) unit: KLD	Yes	Total water requirement of project will be 68 KLD, which will be included the fresh water requirement of 19 KLD and recycled treated water requirement of 49 KLD for flushing, & Landscaping. Total waste water generation from the project will be 54 KLD, which will be includes 90% of sewage generation from domestic uses and 100% of flushing uses and will be treated in STP having capacity of 70 KLD. Treated water recovery from STP will be 49 KLD. Fresh water requirement shall be met from HUDA wat
2.3	Minerals (MT)	No	Sand and stone aggregates was used as Construction material.
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)	Yes	General Construction Material was used for construction consists of Steel, Cement, Stone Aggregate, Sand, Bricks, Glass, Fly - ash based products, etc.
2.5	Forests and timber (source – MT)	No	Timber had been taken from nearby markets.
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT),energy (MW)	Yes	Total power demand: 50 KW Low sulphur diesel (HSD) will be used as fuel to run standby D.G. sets.
2.7	Any other natural resources (use appropriate standard units)	No	No other natural resource was involved in the project except the mentioned above.

3 Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies	No	The project is an institutional Building, hence no storage of hazardous chemicals (as per MSIHC

Authorised Signatory

-51-

9/8/2017

Report Part 1

			rules) will be done, except HSD required to run standby D.G. sets, for which the quantity stored will be below the threshold limit specified in the MSIHC rules. Necessary permission will be obtained from the Explosives Department.
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	Suitable drainage and waste management measures will be adopted in operational phase, which will restrict the stagnation of water or accumulation of waste. This will effectively restrict the reproduction and growth of disease vectors.
3.3	Affect the welfare of people e.g. by changing living conditions?	Yes	Socio-economic standard of people will increase due to increase employment opportunity provided by this project. This will lead to better quality of life and will also set a standard for future development in the area.
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.	No	No effect is envisaged due to this project.
3.5	Any other causes	No	No, other causes are involved except the mentioned above.

4 Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	No	No such spoil, overburden or mine wastes was generated because it is an office building Project.
4.2	Municipal waste (domestic and or commercial wastes)	Yes	Solid wastes likely to be generated in project are of domestic nature. Total waste: Domestic wastes 344.75 kg/day will be collected from designated location and segregated into inorganic and organic wastes. The inorganic non- biodegradable wastes will be sold to vendors for recycling and the organic biodegradable wastes (waste vegetables, foods etc.) will be converted in to manure and will be utilize for horticulture activities. The mechanism of sludge drying will be centrifuge and the dewa
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	Yes	Spent Oil from D.G. sets will be carefully stored in High Density Polythene (HDPE) drums in isolated covered facility. This spent oil will be sold to vendors authorized by

For Focus Energy Ltd.

Authorised Signatory

-52-

9/8/2017

Report Part 1

			HSPCB/ MoEF for the treatment of same. Suitable care will be taken so that spills / leaks of spent oil from storage could be avoided. The used oil generated from DG set will be disposed off as per H.W. (M & H) Rules, 1989.
4.4	Other industrial process wastes	No	Not applicable, as this is a building construction project.
4.5	Surplus product	No	Not applicable, as this is a building construction project.
4.6	Sewage sludge or other sludge from effluent treatment	Yes	The mechanism of sludge drying will be centrifugation and the dewatered/ dried sludge from STP will be converted to cakes and will be used as manures in horticulture and also disposed to designated municipal area.
4.7	Construction or demolition wastes	Yes	Construction waste was reused for backfilling after manual segregation. Unusable and excess construction debris was disposed at designated places in tune with the local norms.
4.8	Redundant machinery or equipment	No	No Redundant machinery or equipment is involved.
4.9	Contaminated soils or other materials	No	No Contaminated soils or other materials were involved.
4.10	Agricultural wastes	No	No agricultural waste was generated.
4.11	Other solid wastes	No	Not applicable, as this is Building Construction Project.

5 Release of pollutants or any hazardous, toxic or noxious substances to air(Kg/hr)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	Yes	There is no major air pollutant generating source in this project except operation of D.G Sets and vehicular movement. The emission of gasses & Particulate Matter will be due to use of diesel in D.G. set, shall be limited to MoEF/CPCB Norms. There will be generation of noise from D.G. set but that will be only during the time of power failure. Moreover, D.G. Set / D.G. Set Rooms will be provided with proper acoustic enclosure / acoustic treatment that will mitigate the noise up to a large extent

For Focus Energy Ltd.
 Authorised Signatory

-53-

9/8/2017

Report Part 1

5.2	Emissions from production processes	No	Not applicable, as this is a building construction project.
5.3	Emissions from materials handling including storage or transport	Yes	Dust emissions were arising due to the materials handling during construction phase. Regular water sprinkling & tarpaulin covers were provided to prevent dust emissions.
5.4	Emissions from construction activities including plant and equipment	Yes	Dust emission was restricted to construction phase and construction site only. The dust emitted was of negligible amount and was generated due to movement of the equipments. Suitable preventive measures had been taken.
5.5	Dust or odours from handling of materials including construction materials, sewage and waste	Yes	The dust emission during the construction phase was prevented by the sprinkling of water and covering the raw material by tarpaulin cover. Better sanitation facilities were provided to workers so that there was no odour generation. There would not be much impact of noise due to operation of D.G. sets because firstly they will be in use only during power failure and secondly they be provided with proper acoustic enclosure that will help in mitigating noise up to a large extent. Moreover, the gr
5.6	Emissions from incineration of waste	No	Not applicable, as this is a Building Construction Project.
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	Not applicable, as this is a Building Construction Project. So, Open burning of biomass / other material will be prohibited.
5.8	Emissions from any other sources	No	No other Emissions from any other sources, except mentioned above.

6 Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	Yes	The machinery used for the construction activity was of high standard and of reputed make and according to the international standards. These standards themselves take care of noise pollution control/vibration control and air emission control. Hence insignificant impacts due to

-54-

9/3/2017

Report Part 1

			construction machinery are envisaged. Apart from this the construction activity will be carried out in day time only. During the operation phase of the project, the noise emission is caused only due to DG sets installed
6.2	From industrial or similar processes	No	No major noise and vibration generating activities were involved in the project, except due to running of various construction equipments/ machinery & D.G. Sets during renovation & expansion phase of the project. Proper maintenance of machineries reduces the generation of noise and vibration. All the workers were being equipped with PPE's during construction phase and the D.G. Sets will be installed in acoustic enclosures with proper padding system to reduce vibration impact.
6.3	From construction or demolition	Yes	Due to the various construction activities, there were short-term noise impacts in the immediate vicinity of the project site.
6.4	From blasting or piling	No	No blasting or mechanized piling was done in construction phase.
6.5	From construction or operational traffic	Yes	Some noise will be generated from vehicular movement in the operational phase. Every possible provision will be taken up to avoid/minimize traffic chaos. Increase in noise and vibration due to traffic of project site will be marginal. Hence noise and vibration due to traffic is not anticipated on the project site. This will be minimized by plantation along the roadside.
6.6	From lighting or cooling systems	No	Not Applicable, as this is an office building project.
6.7	From any other sources	No	There will be no other sources for noise & vibration generation except the mentioned above.

7 Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	Used oil/Spent oil from D.G. sets will be handled with care, it will be stored in HDPE drums and handed

For Focus Energy Ltd.

Authorised Signatory

-55-

9/8/2017

Report Part 1

			over to authorize vendor. Hence, no risk of contamination is envisaged.
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	No	Total water requirement of project will be 68 KLD, which will be included the fresh water requirement of 19 KLD and recycled treated water requirement of 49 KLD for flushing, & Landscaping. Total waste water generation from the project will be 54 KLD, which will be includes 90% of sewage generation from domestic uses and 100% of flushing uses and will be treated in STP having capacity of 70 KLD. Treated water recovery from STP will be 49 KLD, out of which 39 KLD water will be reuse in flushing
7.3	By deposition of pollutants emitted to air into the land or into water	No	Minor Air emissions will be generated due to increased vehicular movement and occasional use of D.G. sets for which effective measures will be taken like adequate greenbelt development and use of low sulphur diesel in D.G. sets etc. So there would not be any deposition of pollutants emitted to air, land or water.
7.4	From any other sources	No	No any other sources are involved except the mentioned above.
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	Likelihood of such an event is not foreseen till now in the area and suitable measures will be adopt to control and reduce emission, so that there will be no such risk in the coming future.

8 Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	No	This is an office building project and does not involve major hazardous construction activity. Hence chances of explosions, spillages, fires etc. are minimal. No major hazardous waste will be stored within project site. No industrial or process activity is involved in this project hence chances of chemical hazards and accidents are minimal. However, suitable fire fighting measures will be provided to reduce chances of fire accidents.

-56-

9/8/2017

Report Part 1

8.2	From any other causes	No	No any other causes are involved except the mentioned above.
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	No	No cases are reported so far and chances are minimal. The site is selected carefully keeping in view all the factors to avoid any environmental damage due to natural disasters. The area under study falls in Zone-IV, according to the Indian Standard Seismic Zoning Map. Suitable seismic coefficients in horizontal and vertical directions respectively, have to be adopted while designing the structures. There are no possibilities of the project site getting flooded as per records available.

9 Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> o Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) o housing development o extractive industries o supply industries o Other 	Yes	The proposed project is for Commercial use; it may lead to development of supporting services and infrastructure in and around the area.
9.2	Lead to after-use of the site, which could have an impact on the environment	No	Negligible impact is envisaged on air, noise and aesthetic parameters due to the Project of M/s Focus Energy Ltd.
9.3	Set a precedent for later developments	No	Not applicable
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	Not applicable, no other action will be required except mentioned above

(III) Environmental Sensitivity

S.No	Areas	Name/Identity	Aerial distance (within 15km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	No	None, within 15 km of the proposed project location.

For Focus Energy Ltd.
 Authorized Signatory

-57-

9/8/2017

Report Part 1

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	Yes	Najafgarh Drain-Located approx 12.0 km from the project site in NW direction.
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	Yes	Sultanpur Bird Sanctuary -Located Approx. 15.0 km. from the project site in WNW direction. Rajkhori Forest - Located Approx. 12.0 km. from the project site in NNE direction
4	Inland, coastal, marine or underground waters	No	Not located within 15 km of the proposed project location.
5	State, National boundaries	No	Delhi-Haryana State Border-Located Approx. 10.0 km from project site in NNE direction.
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	Yes	NH-8 is at a distance of 2.0 km (approx.) from the site in NW direction.
7	Defence installations	Yes	Gurgaon Ammunition Depot-Located Approx. 6.0 km from project site in NNE direction.
8	Densely populated or built-up area	Yes	Gurgaon city
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	Yes	There are number of major hospitals, schools etc. There are numerous places of worship and community within the project influenced area
10	Areas containing important, high quality or scarce resources. (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	Yes	Ground-water resources in the study area are depleting at very fast rate and are declared as scarce resource.
11	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	No	No Environmental Damage Reported from the area so far. All parameters of Air, Water, and Noise etc. will be maintained within permissible limits with proper mitigation measures.
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions) similar effects	No	The area under study falls in Zone-IV, according to the Indian Standard Seismic Zoning Map. Suitable seismic coefficients in horizontal and vertical directions respectively, will be adopted while designing the structures to mitigate the seismic impacts. There are no possibilities of the proposed project site getting flooded as per records available.

(IV) PROPOSED TERMS OF REFERENCE FOR EIA STUDIES

1	Uploaded Terms of Reference(TOR) File	<u>Annexure-TOR file</u>
2	Uploaded scanned copy of covering letter	<u>Annexure-scanned copy of covering</u>

http://environmentclearance.nic.in/user/FORM_A_PDF.aspx?cat_id=IA/HR/NCP/83098/2017

13/14

- 58 -

9/8/2017

Report Part 1

		letter
3	Uploaded Pre-Feasibility report(PFR)	Annexure-PFR
4	Uploaded additional attachments(only single pdf file)	Annexure-Additional attachments

(V) Undertaking

The aforesaid application and documents furnished here with are true to my knowledge

V. (i)	Name of Applicant	Mukesh	For Focus Energy Ltd.
	Designation	Authorized signatory	
	Name of Company (Applicant Name should not be given here)	FOCUS ENERGY LTD	Authorized Signatory
	Address	3rd Floor Copala Tower 25 Rajendra Place New Delhi	

Print



- 59 -

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

		State Border	
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	NH-8	NH-8 is at a distance of 2.0 km (approx.) from the site in NW direction.
7	Defense installations	Gurgaon Ammunition Depot	Located Approx. 6.0 km from project site in NNE direction.
8	Densely populated or built-up area	Gurgaon city	Project located in municipal premises of Gurgaon city.
9	Areas occupied by sensitive manmade land uses (hospitals, schools, places of worship, community facilities)	Yes	There are number of major hospitals, schools etc. There are numerous places of worship and community within the project influenced area.
10	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	Yes	Ground-water resources in the study area are depleting at very fast rate and are declared as scarce resource.
11	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	No	No Environmental Damage Reported from the area so far. All parameters of Air, Water, and Noise etc. will be maintained within permissible limits with proper mitigation measures.
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides erosion, flooding or extreme or adverse climatic conditions)	None	The area under study falls in Zone-IV, according to the Indian Standard Seismic Zoning Map. Suitable seismic coefficients in horizontal and vertical directions respectively, will be adopted while designing the structures to mitigate the seismic impacts. There are no possibilities of the proposed project site getting flooded as per records available.

(IV) Proposed Terms of Reference : Not Applicable

"I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost."

Date:

Signature of the applicant

Place: Gurgaon

Mukesh Rana
(Manager (Liasion))

M/s. Focus Energy Ltd.

18

J.M. Enviro Net Pvt. Ltd.

For Focus Energy Ltd.


Anil Kumar

-60-

LIST OF CONTENT

S.NO.	PARTICULAR
FORM - 1/(APPENDIX-I)	
(I)	BASIC INFORMATION
(II)	ACTIVITY
(III)	ENVIRONMENTAL SENSITIVITY
(IV)	PROPOSED TERMS OF REFERENCE FOR EIA STUDIES
FORM IA / (APPENDIX -II)	
1.0	LAND ENVIRONMENT
2.0	WATER ENVIRONMENT
3.0	VEGETATION
4.0	FAUNA
5.0	AIR ENVIRONMENT
6.0	AESTHETICS
7.0	SOCIO-ECONOMIC ASPECTS
8.0	BUILDING MATERIALS
9.0	ENERGY CONSERVATION
10.0	ENVIRONMENTAL MANAGEMENT PLAN
CONCEPTUAL PLAN	



For Focus Energy Ltd.

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-61-

PART- I
APPENDIX -I / FORM - 1

For Focus Energy Ltd.

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-62-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

APPENDIX I

(See paragraph-6)

FORM 1

I. Basic Information

S. No.	Item	Details	
1.	Name of the project	Institutional "Office Building" project	
2.	S. No. in the Schedule	Building Construction Project, Category 'B' [(As per 14.09.2006 Notification, Project or Activity-8 (a))]	
3.	Proposed capacity / area / length / tonnage to be handled / command area / lease area / number of wells to be drilled :	Particular	Detail
		Plot Area	8380 sq. m.
		Built Up Area	70405.82 sq. m
		F. A. R	F.A.R - 12536.60 sq. m. + Non F.A.R - 41810.32 sq. m. + Basement 16058.90 sq. m.
		Ground Coverage	Permissible: 2765.4 sq. m. Proposed: 2763.694 sq. m.
		F. A. R	Permissible: 12570 sq. m. Proposed: 12536.6099
		Green Area	Total Green Area - 2766.231 sq. m (33% of total Plot area), is for Landscaping area including plantation of herbs & shrubs.
4.	New/ Expansion/ Modernization	The project is an Office Building Project & presently we have constructed all the built up area which is 70405.82 sq. m. due to lack of awareness of requirement to obtain Environmental Clearance as per EIA Notification dated 6th September, 2006 and its amendments thereupon. We put the construction of the project on hold right after we came to know regarding the requirement to obtain Environmental Clearance. Now we are applying for Environmental Clearance. We assure you that this will not be repeated in future.	
5.	Existing Capacity/ Area etc.	The project is an Office Building Project & presently we have constructed all the built up area which is 70405.82 sq. m. due to lack of awareness of requirement to obtain Environmental Clearance as per EIA Notification dated 6th September, 2006 and its amendments thereupon. We put the construction of the project on hold right after we came to know regarding the requirement to obtain Environmental Clearance. Now we are	

M/s. Focus Energy Ltd.

For Focus Energy Ltd.
Authorized Signatory

J.M. Enviro Net Pvt. Ltd.

-63-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

		applying for Environmental Clearance. We assure you that this will not be repeated in future.
6.	Category of Project i.e.' A' or 'B'	Category 'B'
7.	Does it attract the general condition? If yes. Please specify.	No, it does not attract the general condition, as General Conditions are not applicable on S. No.- 8 projects of EIA Notification dated 14.09.2006.
8.	Does it attract the specific condition? If yes, please specify.	No, it does not attract the specific condition, as Specific Conditions are not applicable on S. No. - 8 projects of EIA Notification dated 14.09.2006.
9.	Location:	Plot no-6 Sector-32, Tehsil & District-Gurgaon, (Haryana).
	Plot/Survey/Khasra. No.	Plot no-6
	Tehsil	Gurgaon
	District	Gurgaon
	State	Haryana
10.	Nearest Railway Station/ Airport along with distance in kms.	Nearest Airport: IGI International Airport which is approx. 14.0 km in NE direction project site. Nearest Railway Station: Gurgaon Railway Station which is approx. 6.0 km in NW direction the project site.
11.	Nearest Town, city, District Headquarters along with distance in kms.	Nearest city: Gurgaon is located at a distance of approx 5.0 km in NW direction from the project site. Nearest Headquarter: Gurgaon is located at a distance of approx. 5.0 km in NW direction from the project site.
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	Haryana Urban Development Authority, HUDA Office Complex, Sector 14, Gurgaon - 122001 (Haryana) Phones: 0124 -2321650
13.	Name of the applicant	M/s. Focus Energy Limited.
14.	Registered address	M/s. Focus Energy Limited. 3 rd Floor Gopala Tower 25 Rajendra Place, New Delhi 110008.
15.	Address for correspondence (1) :	
	Name	Mr. Mukesh Rana
	Designation (Owner/ Partner/CEO)	Manager (Liaison), Authorization letter is enclosed

M/s. Focus Energy Ltd.

For Focus Energy Ltd.

2

J.M. Enviro Net Pvt. Ltd.

Authorized Signatory

-64-

Institutional "Office Building" Project

Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

		as Annexure-I
	Address	M/s. Focus Energy Limited. 3 rd Floor Gopala Tower 25 Rajendra Place, New Delhi 110008.
	Pin Code	110008
	E-mail	mukeshrana64@gmail.com
	Telephone No.	09810376150
	Fax No.	011-25747696
	Address for correspondence (2):	Environment Consultant Mr. Sunil Dixit (Associate Director) J. M. EnviroNet (P) Ltd. 1 st & 2 nd Floor, S.C.O. 16, Sector 10 - A, Gurgaon (Haryana) Tel. 0124 - 3206559 Mobile No. +91-9829055545 Email: jmenvirostudies@hotmail.com Disclosure of the consultant has been enclosed as Annexure II.
16.	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	It is a construction project which is on a pre-determined site for which the license from the Town & Country Planning department is a pre-requisite for Environmental Clearance. Zoning plan already approved. Keeping in view the above narrated facts, no alternative site can be given here. Hence Not Applicable in this case.
17.	Interlinked Projects	There is not any interlinked project, related to this project as this is an Office Building project of M/s Focus Energy Ltd.
18.	Whether separate application of interlinked project has been submitted	Not Applicable, As this is an Office Building Project of M/s Focus Energy Ltd.
19.	If yes, date of submission	Not any
20.	If no, reason	Not Applicable as this is an Office Building

For Focus Energy Ltd.

M/s. Focus Energy Ltd.

3

J.M. Enviro Net Pvt. Ltd.

Authorized Signatory

-65-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

		project.
21.	Whether the proposal involves approval/clearance under: if yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980? (b) The Wildlife (Protection) Act, 1972? (c) The C.R.Z. Notification, 1991?	Not Applicable, as no approval / Clearance involves under any Notification and under any Act, as it is a New Office Building Project of M/s. Focus Energy Limited.
22.	Whether there is any Government Order/Policy relevant/ relating to the site?	Entire Gurgaon district is a notified area w.r.t groundwater extraction.
23.	Forest land involved (hectares)	No any Forest land involved in this Office Building Project.
24.	Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? (a) Name of the Court (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project	No litigation is pending against the project and/or land in which the project is proposed to be set up.

II. Activity

1. Construction, operation or decommissioning of the project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S. No	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/ rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	No	The site is earmarked for commercial & residential development as per Gurgaon-Manesar Master plan 2021 A.D. Hence no change in land-use is envisaged. Total Green Area - 2766.231 sq. m (33% of total Plot area), is proposed for Landscaping area including plantation of herbs & shrubs. (Land documents/License is enclosed as Annexure III).
1.2	Clearance of existing land, vegetation and buildings?	Yes	There was not any structure or major vegetation at site, before starting of construction, which need to clear before construction. Presently we have constructed all the built up area which is 70405.82 sq. m. We put the construction of the project on hold right after we came to know regarding the requirement to obtain Environmental Clearance as per EIA Notification dated 6th September, 2006 and its

M/s. Focus Energy Ltd.

For Focus Energy Ltd.

4

J.M. Enviro Net Pvt. Ltd.

-66-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

			amendments.
1.3	Creation of new land uses?	Yes	The proposed project is Institutional office building Project. Presently we have constructed all the built up area which is 70405.82 sq. m. We put the construction of the project on hold right after we came to know regarding the requirement to obtain Environmental Clearance as per EIA Notification dated 6th September, 2006 and its amendments.
1.4	Pre-construction investigations e.g. bore houses, soil testing?	Yes	Soil testing was carried out and the results were found satisfactory.
1.5	Construction works?	Yes	The construction work at project site has been completed. We have constructed all the built up area which is 70405.82 sq. m. We put the construction of the project on hold right after we came to know regarding the requirement to obtain Environmental Clearance as per EIA Notification dated 6th September, 2006 and its amendments. There are no physical changes due to project development activities outside the project boundary.
1.6	Demolition works?	No	Site was devoid of any kind of existing structures and hence there was no requirement of demolition activities.
1.7	Temporary sites used for construction works or housing of construction workers?	No	No temporary labour hutments were provided during construction.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations	Yes	The excavated soil was used for filling & leveling of low lying land during construction.
1.9	Underground works including mining or tunneling?	No	No underground works including mining / tunneling was required except excavation of earth for the construction of basements.
1.10	Reclamation works?	No	No reclamation work was required.
1.11	Dredging?	No	No dredging was required, as case of construction Office Building project.
1.12	Offshore structures?	No	There were no any offshore structures, as case of

M/s. Focus Energy Ltd.

For Focus Energy Ltd.

5

J.M. Enviro Net Pvt. Ltd.

Authorised Signatory

- 67 -

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon. (Haryana)

(Form - 1)

			institutional "office Building" project.
1.13	Production and manufacturing processes?	No	Since, it was construction Project, hence, no production / manufacturing process was involved.
1.14	Facilities for storage of goods or materials?	Yes	<p>Separate raw material storage yard was made during construction phase:</p> <ul style="list-style-type: none"> • Cement was separately stored under cover in bales. • Sand was stacked neatly under tarpaulin cover. • Bricks and steel was laid in open. • The raw material handling yard was located within the project site and separated by enclosures.
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	<p>Solid Waste:</p> <p>Solid wastes which are likely to be generated in project will be domestic in nature.</p> <p>Total waste: Total solid waste generated from the project site will be 344.75 kg/day.</p> <p>Liquid Effluent:</p> <p>During operation phase, 54 KLD of waste water will be generated which will be treated in the Sewage Treatment Plant (STP) having capacity of 70 KLD to tertiary level.</p> <p>Dewatered/ dried sludge from STP will be used as manure in horticulture.</p> <p>Hazardous Wastes:</p> <p>No hazardous wastes will be produced from project activities except some Spent Oil (Category 5.1) generated from D.G. sets; it will be sold to recyclers authorized by State Pollution Control Board.</p>
1.16	Facilities for long term housing of operational worker	No	No facilities for long term housing of operational worker are proposed.
1.17	New road, rail or sea traffic during construction or operation?	No	The project site is well connected by a wide service road. So no new road has been laid during construction or operation of the project activities except for internal roads.
1.18	New road, rail, air	No	The area is already developed. It is well connected by

-68-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

	waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		roads to whole of the city, so there is no alteration of routes or lying down of new routes done due to project activity. Internal roads within the project site was maintained /constructed for smooth movement of traffic.
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	There was not any closure or diversion of existing transport routes, as the construction was within project premises. Thus there was not any change in traffic movement.
1.20	New or diverted transmission lines or pipelines?	No	There was not any provision for new or diverted transmission lines or pipelines for proposed institutional "office Building of M/s. Focus Energy Ltd.
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers.	No	No impoundment, damming, culverting, realignment or other changes to the hydrology of surface watercourses was proposed.
1.22	Stream crossings?	No	As such no river or drain was passing through the project site.
1.23	Abstraction or transfers of water from ground or surface waters?	Yes	Total water requirement of project will be 68 KLD, which will be included the fresh water requirement of 19 KLD and recycled treated water requirement of 49 KLD for flushing, & Landscaping. Total waste water generation from the project will be 54 KLD, which will be includes 90% of sewage generation from domestic uses and 100% of flushing uses and will be treated in STP having capacity of 70 KLD . Treated water recovery from STP will be 49 KLD The fresh water requirement shall be met from HUDA water supply. The fresh water requirement of the project will be reduced by adopting Water Conservation Measures in proposed construction project.
1.24	Changes in water bodies or the land surface affecting	No	There is no effect on Surface Drainage / Runoff as the land area involved in the project is flat land. Apart from

M/s. Focus Energy Ltd.

For Focus Energy Ltd. 7
Authorised Signatory

J.M. Enviro Net Pvt. Ltd.

-69-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

	drainage or runoff?		this for collecting storm water, storm water drainage network has been provided during the design as per the guidelines. Adequate measures have been taken to collect run off and suitable garlanding drain as per the existing contours of the plot has been developed. Thus Surface drainage will not be affected.
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	Transport of personnel / material during construction and operation phase was envisaged. Road network for smooth flow of traffic and adequate parking space is being provided for operational phase. During operational phase, total parking is being provided are 378 ECS.
1.26	Long-term dismantling or decommissioning or restoration works?	No	No long term dismantling/ decommissioning was Proposed.
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	No decommissioning activity was involved. Thus no impact on the environment by the project.
1.28	Influx of people to an area in either temporarily or permanently?	Yes	During operation phase approx. 1379 Persons is being involved as commercial & visitors in the entire project.
1.29	Introduction of alien species?	No	All the plant/ tree species grown in the project premises are indigenous to the area; same will be continued so introduction of alien species is not envisaged.
1.30	Loss of native species or genetic diversity?	No	No loss of native species or genetic diversity has been reported so far.
1.31	Any other actions?	No	No other action has been undertaken for this project.

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/ rates, wherever possible) with source of information data
1	Land especially undeveloped or agricultural land (ha)	Yes	There were not any structure or major vegetation at site, which need to clear before starting of construction activities at site.

M/s. Focus Energy Ltd.

8

J.M. Enviro Net Pvt. Ltd.

Authorized Signatory

-70-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

			Presently we have constructed all the built up area which is 70405.82 sq. m & We put the construction of the project on hold right after we came to know regarding the requirement to obtain Environmental Clearance as per EIA Notification dated 6th September, 2006 and its amendments.
2.2	Water (expected source & competing users) unit: KLD	Yes	Total water requirement of project will be 68 KLD, which will be included the fresh water requirement of 19 KLD and recycled treated water requirement of 49 KLD for flushing, & Landscaping. Total waste water generation from the project will be 54 KLD, which will be includes 90% of sewage generation from domestic uses and 100% of flushing uses and will be treated in STP having capacity of 70 KLD. Treated water recovery from STP will be 49 KLD. Fresh water requirement shall be met from HUDA water supply. The fresh water requirement of the project will be reduced by adopting Water Conservation Measures in proposed construction project.
2.3	Minerals (MT)	No	Sand and stone aggregates was used as Construction material.
2.4	Construction material-stone, aggregates, sand/ soil (expected source-MT)	Yes	General Construction Material was used for construction consists of Steel, Cement, Stone Aggregate, Sand, Bricks, Glass, Fly - ash based products, etc.
2.5	Forests and timber (source-MT)	No	Timber had been taken from nearby markets.
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)	Yes	Total power demand: 50 KW Low sulphur diesel (HSD) will be used as fuel to run standby D.G. sets.

For Focus Energy Ltd.

M/s. Focus Energy Ltd.

Authorised Signatory

J.M. Enviro Net Pvt. Ltd.

-71-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

2.7	Any other natural resources (use appropriate standard units)	None	No other natural resource was involved in the project except the mentioned above.
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2. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	No	The project is an institutional Building, hence no storage of hazardous chemicals (as per MSIHC rules) will be done, except HSD required to run standby D.G. sets, for which the quantity stored will be below the threshold limit specified in the MSIHC rules. Necessary permission will be obtained from the Explosives Department.
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	Suitable drainage and waste management measures will be adopted in operational phase, which will restrict the stagnation of water or accumulation of waste. This will effectively restrict the reproduction and growth of disease vectors.
3.3	Affect the welfare of people e.g. by changing living conditions?	Yes	Socio-economic standard of people will increase due to increase employment opportunity provided by this project. This will lead to better quality of life and will also set a standard for future development in the area.
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,	No	No effect is envisaged due to this project.
3.5	Any other cause	None	No, other causes are involved except the mentioned above.

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

For Focus Energy Ltd.

M/s. Focus Energy Ltd.

10

J.M. Enviro Net Pvt. Ltd.

Authorized Signatory

-72-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/ rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	No	No such spoil, overburden or mine wastes was generated because it is an office building Project.
4.2	Municipal waste (domestic and or commercial wastes)	Yes	<p>Solid wastes likely to be generated in project are of domestic nature.</p> <p>Total waste:</p> <p>Domestic wastes 344.75 kg/day will be collected from designated location and segregated into inorganic and organic wastes. The inorganic non- biodegradable wastes will be sold to vendors for recycling and the organic biodegradable wastes (waste vegetables, foods etc.) will be converted in to manure and will be utilize for horticulture activities.</p> <p>The mechanism of sludge drying will be centrifuge and the dewatered/ dried sludge from STP will be converted to cakes and will be used as manures in horticulture.</p>
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	Yes	<p>Spent Oil from D.G. sets will be carefully stored in High Density Polythene (HDPE) drums in isolated covered facility. This spent oil will be sold to vendors authorized by HSPCB/ MoEF for the treatment of same. Suitable care will be taken so that spills / leaks of spent oil from storage could be avoided.</p> <p>The used oil generated from DG set will be disposed off as per H.W. (M & H) Rules, 1989.</p>
4.4	Other industrial process wastes	No	Not applicable, as this is a building construction project.
4.5	Surplus product	No	Not applicable, as this is a building construction project.

For Focus Energy Ltd.

M/s. Focus Energy Ltd.

Authorised Signatory

11

J.M. Enviro Net Pvt. Ltd.

-73-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

4.6	Sewage sludge or other sludge from effluent treatment	Yes	The mechanism of sludge drying will be centrifugation and the dewatered/ dried sludge from STP will be converted to cakes and will be used as manures in horticulture and also disposed to designated municipal area.
4.7	Construction or demolition wastes	Yes	Construction waste was reused for backfilling after manual segregation. Unusable and excess construction debris was disposed at designated places in tune with the local norms.
4.8	Redundant machinery or equipment	No	No Redundant machinery or equipment is involved.
4.9	Contaminated soils or other materials	No	No Contaminated soils or other materials were involved.
4.10	Agricultural wastes	No	No agricultural waste was generated.
4.11	Other solid waste	No	Not applicable, as this is Building Construction Project.

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	Yes	There is no major air pollutant generating source in this project except operation of D.G Sets and vehicular movement. The emission of gasses & Particulate Matter will be due to use of diesel in D.G. set. shall be limited to MoEF/CPCB Norms. There will be generation of noise from D.G. set but that will be only during the time of power failure. Moreover, D.G. Set / D.G. Set Rooms will be provided with proper acoustic enclosure / acoustic treatment that will mitigate the noise up to a large extent,
5.2	Emissions from production processes	No	Not applicable, as this is a building construction project.
5.3	Emissions from materials handling including storage or	Yes	Dust emissions were arising due to the materials handling during construction phase. Regular water

M/s. Focus Energy Ltd.

12

J.M. Enviro Net Pvt. Ltd.

Authorised Signatory

-74-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

	transport		sprinkling & tarpaulin covers were provided to prevent dust emissions.
5.4	Emissions from construction activities including plant and equipment	Yes	Dust emission was restricted to construction phase and construction site only. The dust emitted was of negligible amount and was generated due to movement of the equipments. Suitable preventive measures had been taken.
5.5	Dust or odours from handling of materials including construction materials, sewage and waste	Yes	The dust emission during the construction phase was prevented by the sprinkling of water and covering the raw material by tarpaulin cover. Better sanitation facilities were provided to workers so that there was no odour generation. There would not be much impact of noise due to operation of D.G. sets because firstly they will be in use only during power failure and secondly they be provided with proper acoustic enclosure that will help in mitigating noise up to a large extent. Moreover, the green belt plantation will further attenuate the noise level so the impact of noise due to operation of D.G. set will be negligible.
5.6	Emissions from incineration of wastes	No	Not applicable, as this is a Building Construction Project.
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	Not applicable, as this is a Building Construction Project. So, Open burning of biomass / other material will be prohibited.
5.8	Emissions from any other sources	No	No other Emissions from any other sources, except mentioned above.

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	Yes	The machinery used for the construction activity was of high standard and of reputed make and according to the international standards. These standards

M/s. Focus Energy Ltd.

For Focus Energy Ltd.

13

J.M. Enviro Net Pvt. Ltd.

Authorised Signatory

-75-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

			<p>themselves take care of noise pollution control/vibration control and air emission control. Hence insignificant impacts due to construction machinery are envisaged. Apart from this the construction activity will be carried out in day time only.</p> <p>During the operation phase of the project, the noise emission is caused only due to DG sets installed for backup power supply. As the DG sets will be placed in an acoustic enclosure, hence the noise generated meets the ambient standard as per MoEF norms.</p>
6.2	From industrial or similar processes	No	No major noise and vibration generating activities were involved in the project, except due to running of various construction equipments/ machinery & D.G. Sets during renovation & expansion phase of the project. Proper maintenance of machineries reduces the generation of noise and vibration. All the workers were being equipped with PPE's during construction phase and the D.G. Sets will be installed in acoustic enclosures with proper padding system to reduce vibration impact.
6.3	From construction or demolition	Yes	Due to the various construction activities, there were short-term noise impacts in the immediate vicinity of the project site.
6.4	From blasting or piling	No	No blasting or mechanized piling was done in construction phase.
6.5	From construction or operational traffic	Yes	<p>Some noise will be generated from vehicular movement in the operational phase. Every possible provision will be taken up to avoid/minimize traffic chaos.</p> <p>Increase in noise and vibration due to traffic of project site will be marginal. Hence noise and vibration due to traffic is not anticipated on the project site. This will be minimized by plantation along the roadside.</p>
6.6	From lighting or cooling systems	No	Not Applicable, as this is an office building project.

For Focus Energy Ltd.

M/s. Focus Energy Ltd.

14

J.M. Enviro Net Pvt. Ltd.

Authorised Signatory

-76-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

6.7	From any other sources	No	There will be no other sources for noise & vibration generation except the mentioned above.
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7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S. No.	Information/ Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	Used oil/Spent oil from D.G. sets will be handled with care, it will be stored in HDPE drums and handed over to authorize vendor. Hence, no risk of contamination is envisaged.
7.2	From discharge of sewage or other effluents to water or the land(expected mode and place of discharge)	No	Total water requirement of project will be 68 KLD, which will be included the fresh water requirement of 19 KLD and recycled treated water requirement of 49 KLD for flushing, & Landscaping. Total waste water generation from the project will be 54 KLD, which will be includes 90% of sewage generation from domestic uses and 100% of flushing uses and will be treated in STP having capacity of 70 KLD. Treated water recovery from STP will be 49 KLD, out of which 39 KLD water will be reuse in flushing of toilets & 10 KLD water will be reuse in Green Area Development / Plantation. The fresh water requirement shall be met from HUDA water supply. The fresh water requirement of the project will be reduced by adopting Water Conservation Measures in proposed construction project. The water will be sourced from HUDA water supply.
7.3	By deposition of pollutants emitted to air into the land or into water	No	Minor Air emissions will be generated due to increased vehicular movement and occasional use of D.G. sets for which effective measures will be taken like adequate greenbelt development and use of low sulphur diesel in D.G. sets etc. So there would not be any deposition of pollutants emitted to air, land or water.
7.4	From any other sources	No	No any other sources are involved except the mentioned above.

For Focus Energy Ltd.

M/s. Focus Energy Ltd.

Authorised Signatory

J.M. Enviro Net Pvt. Ltd.

- 77 -

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	Likelihood of such an event is not foreseen till now in the area and suitable measures will be adopt to control and reduce emission, so that there will be no such risk in the coming future.
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8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	No	This is an office building project and does not involve major hazardous construction activity. Hence chances of explosions, spillages, fires etc. are minimal. No major hazardous waste will be stored within project site. No industrial or process activity is involved in this project hence chances of chemical hazards and accidents are minimal. However, suitable fire fighting measures will be provided to reduce chances of fire-accidents.
8.2	From any other causes	No	No any other causes are involved except the mentioned above.
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	No	No cases are reported so far and chances are minimal. The site is selected carefully keeping in view all the factors to avoid any environmental damage due to natural disasters. The area under study falls in Zone-IV, according to the Indian Standard Seismic Zoning Map. Suitable seismic coefficients in horizontal and vertical directions respectively, have to be adopted while designing the structures. There are no possibilities of the project site getting flooded as per records available.

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

M/s. Focus Energy Ltd.

16

J.M. Enviro Net Pvt. Ltd.

Authorised Signatory

-78-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon. (Haryana)

(Form - 1)

S. No.	Information / Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:	Yes	The proposed project is for Commercial use; it may lead to development of supporting services and infrastructure in and around the area.
	• Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)	Yes	The project will have positive impact on the ancillary infrastructure like roads, markets, public health, amenities, conveyance facilities etc. in the area.
	• housing development	No	The Project is an office building Project only.
	• extractive industries	No	Not applicable, as this is a building construction project.
	• supply industries	No	Not applicable, as this is a building construction project.
	• other	No	Not applicable, not other action will be required except mentioned above
9.2	Lead to after-use of the site, which could have an impact on the environment	No	Negligible impact is envisaged on air, noise and aesthetic parameters due to the Project of M/s Focus Energy Ltd.
9.3	Set a precedent for later developments	No	Not applicable
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	Not applicable, not other action will be required except mentioned above

III. Environmental Sensitivity

S. No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, land scape, cultural or other related value	None	None, within 15 km of the proposed project location.

M/s. Focus Energy Ltd.

17

J.M. Enviro Net Pvt. Ltd.

Authorised Signatory

-79-

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon, (Haryana)

(Form - 1)

2	Areas which are important or sensitive for ecological reasons- Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	Najafgarh Drain	Located approx 12.0 km from the project site in NW direction.
3-	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	Sultanpur Bird Sanctuary Rajkhori Forest	Located Approx. 15.0 km. from the project site in WNW direction. Located Approx. 12.0 km. from the project site in NNE direction
4	Inland, coastal, marine or underground waters	None	Not located within 15 km of the proposed project location.
5	State, National boundaries	Delhi-Haryana State Border	Located Approx. 10.0 km from project site in NNE direction.
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	NH-8	NH-8 is at a distance of 2.0 km (approx.) from the site in NW direction.
7	Defense installations	Gurgaon Ammunition Depot	Located Approx. 6.0 km from project site in NNE direction.
8	Densely populated or built-up area	Gurgaon city	Project located in municipal premises of Gurgaon city.
9	Areas occupied by sensitive manmade land uses (<i>hospitals, schools, places of worship, community facilities</i>)	Yes	There are number of major hospitals, schools etc. There are numerous places of worship and community within the project influenced area.
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)	Yes	Ground-water resources in the study area are depleting at very fast rate and are declared as scarce resource.
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)	No	No Environmental Damage Reported from the area so far. All parameters of Air, Water, and Noise etc. will be maintained within permissible limits with proper mitigation measures.

- 80 -

Institutional "Office Building" Project
 Address: Plot No. 6, Sector - 32, Gurgaon. (Haryana)

(Form - 1)

12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides erosion, flooding or extreme or adverse climatic conditions)	None	<p>The area under study falls in Zone-IV, according to the Indian Standard Seismic Zoning Map. Suitable seismic coefficients in horizontal and vertical directions respectively, will be adopted while designing the structures to mitigate the seismic impacts.</p> <p>There are no possibilities of the proposed project site getting flooded as per records available.</p>
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For Focus Energy Ltd.
 Authorised Signatory

- 81 -

Institutional "Office Building" Project
Address: Plot No. 6, Sector - 32, Gurgaon. (Haryana)

(Form - 1)

(IV) Proposed Terms of Reference : Not Applicable

"I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost."

Date:

Signature of the applicant

Place: Gurgaon

Mukesh Rana

(Manager (Liasion)

Authorized Signatory)

Focus Energy Ltd.

3rd Floor Gopala Tower 25 Rajendra Place

New Delhi

NOTE:

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-a-vis the project location and the recommendations or comments of the Chief Wildlife Warden "thereon (at the stage of EC)."
3. All correspondence with the Ministry of Environment & Forests including submission "of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being an authorized signatory for the specific project".



For Focus Energy Ltd.
Authorized Signatory

-82-

FOCUS ENERGY LIMITED

REGD. OFFICE : 3rd FLOOR, GOPALA TOWER, 25 RAJENDRA PLACE, NEW DELHI - 110008 (INDIA)
 PHONES : (011) 25747696, 25751934/35/36, FAX: (011) 25751937
 CIN No.: U74999DL1986PLC023587

The Member Secretary,
 State Environment Impact Assessment Authority (SEIAA), Haryana
 Bays No. 55-58, Paryatan Bhawan, First Floor,
 Sector-2, Panchkula,
 Haryana

Dated-30.09.2019

**Subject- Amendment in Terms of Reference of Project- Institutional "Office Building"
 Project at Plot no. 6, Sector-32, Haryana by M/s Focus Energy Ltd.**

Dear Sir,

This is to inform you that we have been granted Terms of Reference for the above mentioned project under violation category vide memo no. SEIAA/HR/2018/862 dated 07.08.2018 for plot area of 8380 m² and total built-up area of 70405.82 m²

Now, due to mismatch in Non-FAR calculation from Occupancy Certificate and ToR granted, the built-up area of the project has been increased to 72871.16 m². Hence, we are applying for Amendment in Terms of Reference for the same.

We are hereby submitting the following documents:-

1. Form I
2. Form IA
3. Pre-Feasibility Report with Annexures

We shall be thankful if the Amendment in Terms of Reference is granted at the earliest.

Thanking you,
 Yours faithfully,

For Focus Energy Ltd.
 (Authorised Signatory)

-83-

S.No.	Checklist	Page no.
1	Form-1	B-1 to B-17
2	Form 1A	C-1 to C-15
3	Conceptual Plan	Not Applicable
4	Proposed TOR	Not Applicable
5	EIA Report	Not Applicable
6	EMP Report	Not Applicable
7	Valid License /CLU/Allotment Letter	E-13 to E-21
8	TOD Compliance (License)	-
9	Authority Letter for engaging Consultant	E-5 to E-6
10	Accreditation Certificate of Consultant	E-2 to E-4
11	Brief Description of the Project	-
12	Application along with (Legible plans on larger scale)	A-1 to E-33
13	Health Plan	E-28 to E-30
14	Welfare Safety Plan	E-31 to E-33
15	Electrical Safety Plan	E-31 to E-33
16	Location of project in Sector Plan	Details given in D-4
17	Plan showing surrounding features within 500m radius	E-33 to E-34
18	Green Belt Development Plan	Details given in D-19 to D-21
19	Layout Plan/Building Plan/Zoning Plan	E-24 to E-25
20	Traffic Circulation Plan	Details given in D-16 to D-17
21	Parking Plan	Details given in D-16 to D-17
22	Location of STP on Plan	Details given in D-9 to D-12
23	Location of RWH structure on Plan	Details given in D-12 to D-15
24	RWH EIA Impact	Details given in D-12 to D-15
25	Rainfall Latest Data	E-26 to E-27
26	Perspective View	1
27	Elevation Sector Plan	Maximum Height of Building = 76.6 m
28	NOC from AAI regarding height clearance	Shall be provided in EIA Report
29	NOC Aravalli Clearance	Shall be provided in EIA Report
30	Water Assurance	Shall be provided in EIA Report
31	Power Approval/ Assurance	Shall be provided in EIA Report
32	Analytical Reports (Soil)	Shall be provided in EIA Report
33	Analytical Reports (Air)	Shall be provided in EIA Report
34	Analytical Reports (Water)	Shall be provided in EIA Report
35	Analytical Reports (Noise)	Shall be provided in EIA Report
36	Air Simulation Plan	Shall be provided in EIA Report
37	Forest NOC	Shall be provided in EIA Report
38	Undertaking	-
39	Status of the construction with photos	-
40	All documents should be bear page number with proper index	Yes
41	All pages should bear complete signature of authorized signatory with stamp	-
42	All pages should bear complete signature of authorized signatory with stamp	-

-84-

SECTION A: FORM-3

- 85 -

Form-3**APPLICATION FOR AMENDMENT IN TOR**

(To be filled up by User Agency)

1. Details of Project

Proposal No. : SIA/HR/MIS/120507/2019

(a) Name of the project : Institutional "Office Building"

(b) Name of Company / Organisation. : FOCUS ENERGY LTD

(c) Registered Address. : 3rd Floor Gopala Tower 25 Rajendra Place New Delhi Delhi 110008

(d) Legal Status of the Company. : Others

(e) Joint Venture (Yes/No) : No

2. Address for the Correspondence

(a) Name of the Applicant. : Mukesh Rana

(b) Designation (Owner/Partner/CEO) : Authorized signatory

(c) Address :-

State : Delhi

District : New Delhi

Town / Village : No

(d) Pin Code : 110008

(e) Email : mukeshrana64@gmail.com

(f) Telephone no : 25747696

(g) Fax no : No

(h) Mobile no : 9810376150

(i) Contact Person. : Mukesh

(j) Website (if any) : No

3. Category of the Project/Activity as per Schedule of EIA Notification, 2006

(a). Major Activity. : 8(a) Building and Construction projects

Minor Activity : No

Major Sub Activity. : No

Minor Sub Activity : No

(b). Category : B1

Reason for applicant at central level/state level(in case of B1 and B2) : Other

(c). Reason : It is a violation case

4. Location of the Project

(a) Plot No/Survey No/Khasra No : Plot No. 6

(b) Village : Sector 32

(c) Tehsil : Gurgaon

(d) District : Gurgaon

(e) State : Haryana

(f) Pin Code : 122003

-86-

(g) Bounded Latitudes (North) : Yes

From : Degree:28, Minutes : 26, Seconds :31

To : Degree:28, Minutes : 26, Seconds :32

(h) Bounded Longitudes (East) : Yes

From : Degree:77, Minutes : 2, Seconds :23

To : Degree:77, Minutes : 2, Seconds :28

(i) Survey of India Topo Sheet No : 53D/15

5 Details of Terms and Reference

(a) Project Name : Institutional "Office Building"

(b) MoEF&CC / SEIAA File No : SEIAA/HR/2018/862

(c) Date of issue of ToR : 07/08/2018

(d) Uploaded ToR letter : **6 Details of Product (Multiple Entries Allowed)**

Details of Products					
S.no	Product / Activity (Capacity/ Area).	Quantity As per approved TOR	Quantity proposed	Unit	Mode of Transport/ Transmission of Product
1	Cost of Project	81	81	Others	Select
2	Total plot area	8380	8380	Others	Select
3	Proposed FAR	12536	12536	Others	Select
4	Total Basement Area	16059	16588	Others	Select
5	Total Built up Area	70406	72871	Others	Select
6	Green Area	2766	2766	Others	Select
7	Maximum Height of Building	77	77	Others	Select
8	Maximum Number of Floors	20	20	Others	Select
9	Number of Towers	1	1	Others	Select
10	Number of Basements	4	4	Others	Select
11	Proposed Ground Coverage	2763	2763	Others	Select
12	Permissible Ground Coverage	2765	2765	Others	Select
13	Tower Non FAR and MLCP	41810	43746	Others	Select

7 Details of Configuration (Multiple Entries Allowed)

Details of Configurations					
S.no	Plant/ Equipment/ Facility	Existing Configuration	Proposed Configuration	Final configuration after amendment	Remarks if Any
1	Total Power Load	0	200	200	kW
2	Parking Provision	0	378	378	ECS
3	Total Water Requirement	0	122	122	KLD

-87-

4	Solid Waste generation	0	399	399	kg/day
5	Number of Rain Water Harvesting Pits	3	0	3	Nos.
6	Treated water Reuse	0	47	47	KLD
7	Fresh water Requirement	0	32	32	KLD
8	Waste water Discharge	0	52	52	KLD
9	STP Capacity	0	110	110	KLD

8 Reason for the Amendment in ToRs:-

Reasons for Amendment : Due to mismatch in Non-FAR calculation mentioned in Occupation Certificate and ToR granted, the built up area of the project has been increased from 70405.82 sqm to 72871.16 sqm.

9 Any Other Amendment required:-

Any Other Amendment Required				
S.no	Reference of Approved ToR	Description as per Approved ToR	Description as per Proposal.	Remarks
1	NA	NA	NA	NA

10 Details of EIA Consultant:-

Have you hired Consultant for preparing document (Yes/No) ? : Yes

(i) Accreditation No : Rev 80, 5 September 2019 at S.N. 112

(ii) Name of EIA Consultant : Perfect Enviro Solutions Pvt Ltd

(iii) Address : 5th floor, NN Mall, Mangalam Palace, Sector 3, Rohini, New Delhi

(iv) Mobile No: 9818362330

(v) Landline No : 01149281360

(vi) E-mail Id : info@perfectgroup.com

(vii) Category of Accreditation : B

(viii) Sector of Accreditation : Building and construction Projects

(ix) Validity of Accreditation : 21.11.2019

(x) Uploaded certificate of Accreditation certified by QCI/NABET : 

11. Documents to be Attached:-

(a) Uploaded Copy of revised Form-I: 

(b) Uploaded revised Pre-feasibility report: 

(c) Uploaded Cover Letter duly signed by the project proponent or authorized person: 

(d) Uploaded a copy of authorization duly signed by the project proponent in support of the person making this application on behalf of the User Agency: 

(e) Uploaded Additional File, If any: 

Essential Details Sought

Details of State of the project

- 88 -

S.no.	EDS Sought Date	EDS Sought	Letter
NIL			

Additional Detail Sought: NIL

12. Undertaking

(a): I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, The project will be rejected and clearance given, If any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity / construction / expansion has since been taken up.

(b)Name : Mukesh Rana

(c)Designation: Authorizedsignatory

(d)Company: FOCUS ENERGY LTD

(e)Address: 3rd Floor Gopala Tower 25 Rajendra Place New Delhi Delhi 110008

SECTION B: FORM 1

-90-

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

FORM-1**Basic Information**

S. No.	Item	Details
1	Name of the project/s	Institutional "Office Building"
2	S. No. in the schedule	8 (a) (Violation)
3	Proposed capacity/ area/length/ tonnage to be handled/ command area/ lease area/ number of wells to be drilled	Total plot area – 8380 Sqm (2.07 Acre) Total Built-up area – 72871.16 sqm
4	New/ Expansion/ Modernization	New (Violation)(Amendment in TOR)
5	Existing Capacity/ Area etc.	Due to unawareness of applicability of EIA Norms and EIA notification on our project, the construction of the project was started in April, 2008 & till date all the built-up area which is 72871.16 sqm has been constructed without having prior environmental clearance permission for the project. Hence, the project was declared under violation as per EP Act 1986 under MoEF&CC Notification No. S.O.804(E) dated 14.03.2017.
6	Category of Project i.e. 'A' or 'B'	'B' (Violation case)
7	Does it attract the general condition? If yes, please specify.	Not Applicable
8	Does it attract the specific condition? If yes, please specify.	Not Applicable
9	Location	Sector 32
	Plot/ Survey/ Khasra No.	Plot no.6
	Village	-
	Tehsil	Gurugram
	District	Gurugram
	State	Haryana
10	Nearest railway station/ airport along with distance in kms.	<u>Nearest Highways:</u> NH-8: 0.56 km NNW <u>Nearest Railway Station:</u> Gurgaon Railway station: 5.91 km NNW <u>Nearest Airport:</u> IGI International Airport: 13.83 km NNE
11	Nearest Town, city, District Headquarters along with distance in kms.	Gurgaon, 5 km
12	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	3 rd Floor, Gopala Tower 25, Rajendra Place, New Delhi 110008.
13	Name of the applicant	M/s Focus Energy Ltd.
14	Registered Address	3 rd Floor, Gopala Tower 25, Rajendra Place, New Delhi 110008.
15	Address for correspondence:	
	Name	Mr. Mukesh Rana
	Designation (Owner/Partner/CEO)	Authorised Signatory

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- 91 -

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

	Address	3 rd Floor, Gopala Tower 25, Rajendra Place, New Delhi
	Pin Code	110008.
	E-mail	Mukeshrana64@gmail.com
	Telephone No.	9810376150
	Fax no.	-
16	Details of Alternative Sites examined, if any. Location of these sites should be shown on a toposheet.	No alternate site has been examined as the land was allotted by HUDA vide memo no. 5268 dated 06.04.1995 to M/s Phoenix Overseas Ltd. Possession certificate of land was given by HUDA, vide memo no. SDG(S) 3520 dated 26.07.2000 to M/s Phoenix Overseas Ltd. Deed of conveyance of building/site made in favour of M/s Focus Energy Ltd. (formerly known as M/s Phoenix Overseas Ltd.) by HUDA on dated 10.01.2007
17	Interlinked Projects	No, it is not an interlinked project.
18	Whether separate application of interlinked project has been submitted?	Not Applicable
	If yes, date of submission	Not Applicable
	If no, reason	Not Applicable
19	Whether the proposal involves approval/clearance under: if yes, details of the same and their status to be given. A) The Forest (Conservation) Act, 1980?	NOC for non-applicability of forest land has been obtained.
	B) The Wildlife (Protection) Act, 1972?	Not Applicable
	C) The C.R.Z. Notification, 154296?	Not Applicable
20	Whether there is any Government Order/ Policy relevant/ relating to the site?	Not Applicable
21	Forest land involved (hectares)	No
	Whether there is any litigation pending against the project and/ or la2nd in which the project is proposed to be set up? A) Name of the Court B) Case No. C) Orders/ directions of the Court, if any and its relevance with the proposed project.	No Not applicable Not applicable Not applicable

I. **Activity**

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
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- 92 -

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	No	The site is earmarked for Public & semi-public use (including institutions) as per Gurgaon-Manesar Master plan 2021. Hence no change in land-use is envisaged. Land cover has already been changed from vacant land to Institutional "Office Building".
1.2	Clearance of existing land, vegetation and buildings?	No	The vacant land has been converted into Institutional "Office Building".
1.3	Creation of new land uses?	No	The site is earmarked for Public & semi-public use (including institutions) as per Gurgaon-Manesar Master plan 2021. Hence no change in land-use is envisaged.
1.4	Pre-construction investigations e.g. bore holes, soil testing?	Yes	Pre-construction Geo-technical investigations have been carried out.
1.5	Construction works?	Yes	Construction of civil work for 4 B + G + 20 floors has been done as per Master plan. Finishing and plumbing work to be done.
1.6	Demolition works?	No	No demolition work is required.
1.7	Temporary sites used for construction works or housing of construction workers?	No	During Construction Phase: Already constructed: - 150 Workers, during the construction phase were hired from nearby areas and hence there was no need of providing housing. For Future construction: - Approx. 50 Nos. local labor shall be hired from nearby areas. Hence, no housing provision shall be made.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations	Yes	Above ground, the building has been elevated upto maximum height of 76.6 m. During the construction, approx. 107500 Cum soil was excavated for 4 levels of basement & foundation. Prior permission was obtained for excavation from Mining permission granted by Department of Mines & Geology This excavated soil was re-used for backfilling, levelling & other purposes to the extent possible and rest unused soil was handed over to the contractor as per the agreement for final disposal. The Contractor had sold the soil for ongoing construction of roads & highways in the nearby area. Top soil was preserved and has already been used in green area development.
1.9	Underground works including mining or tunnelling?	No	It is an Institutional "Office Building". Hence, no underground works are required except for excavation of foundation & 4 level basement.
1.10	Reclamation works?	No	No reclamation work was done.
1.11	Dredging?	No	Not applicable
1.12	Offshore structures?	No	Not applicable
1.13	Production and manufacturing processes?	No	It is an Institutional "Office Building"; hence no production or manufacturing processes has been carried out.

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-93-

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

1.14	Facilities for storage of goods or materials?	Yes	<p>During Construction Phase: Already Constructed: Separate raw material yard was made within the project site. Cement was separately stored under cover in bales. Sand was stacked nearby under tarpaulin cover. Bricks and steel were laid in open. The same will be followed for further construction.</p> <p>During Operation phase: As the project is an Institutional "Office Building", the raw material will be paper, stationary etc. which will be stored in the respective units.</p>
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	<p>During Construction phase: Total 150 labours were working during the construction phase and hence the solid waste generated was approx. 23 kg/day which was disposed off at designated Solid Waste Dumping Site by contractor. Temporary toilets were provided. 6 KLD of waste water generated from the construction site was disposed off to septic tanks followed by soak pits.</p> <p>For Future Construction: Approx. 50 labours will be hired, 8 kg/day of Solid Waste will be generated from labours which will be disposed off as per Solid Waste management rules 2016. Temporary Toilets will be provided and 1.8 KLD of waste water generated from the construction site will be disposed off to septic tanks.</p> <p>During Operation Phase: Approx. 395 kg/day of solid waste will be generated from the office building. The total waste water generated in the office building will be 57 KLD which will be treated in STP of 110 KLD capacity. Details of Water Management & Solid Waste Management are given in Environment Management Plan.</p>
1.16	Facilities for long term housing of operational workers?	No	<p>During Construction phase: Already Constructed: The workers during the construction phase were hired from nearby areas and hence there was no need of providing long term housing. Only temporary shelters were provided.</p> <p>For Future construction: Approx. 50 Nos. local labour will be hired from nearby areas. Hence, no housing provision will be made.</p> <p>During Operation Phase:</p>

-94-

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

			As this is an Institutional "Office Building" staff will only be needed in the offices. Other staff like servants or maintenance staff will be from the nearby areas. Separate housing may not be provided.
1.17	New road, rail or sea traffic during construction or operation?	No	No new road, rail or sea traffic is proposed. Existing transportation facilities will be used during construction or operation phase.
1.18	New road, rail, air, waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc.?	No	The area is already developed. It is well connected by roads to the whole of the city, so there is no alteration of routes or lying down of new routes done due to project activity. Internal roads within the project site was maintained/constructed for smooth movement of traffic. The transportation measures already existing near site are as follows: Nearest Highways: NH-8: 0.56 km NNW SH-15A: 0.73 km NW NH-236: 4.77 km NNE Nearest Railway Station: Gurgaon Railway station: 5.91 km NNW Nearest Airport: IGI International Airport: 13.83 km NNE
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	No closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements will be made.
1.20	New or diverted transmission lines or pipelines?	No	No such closure or diversion of transmission lines is required.
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	No impoundment, damming, culverting, realignment or other changes to the hydrology of surface water courses is required.
1.22	Stream crossings?	No	No stream crossing.
1.23	Abstraction or transfers of water from ground or surface waters?	No	No ground water will be abstracted. During Construction phase: Water will be used from tankers supply from nearby STP. During Operation Phase: The ultimate source of water will be HUDA Supply.
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	There will be no change in water bodies or the land surface effective drainage or run-off.

-95-

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	During Construction phase: Already Constructed: Materials during construction phase were transported by truck, trolley etc. The same will be followed for further construction. During Operation Phase: Car, two-wheeler, etc. will be used.
1.26	Long-term dismantling or decommissioning or restoration works?	No	Not Applicable
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	Not Applicable
1.28	Influx of people to an area in either temporarily or permanently?	Yes	During Construction phase: Already constructed: Temporary influx of people in the form of labours was envisaged. Approx. 150 no. of local labours were employed. Future construction: Temporary influx of people in the form of labours is envisaged. Approx. 50 no. of local labours will be employed. During Operation Phase: As this is an Institutional "office Building", 1254 nos. of staff, & visitors of approx. 125 nos. will be envisaged.
1.29	Introduction of alien species?	No	Not Applicable
1.30	Loss of native species or genetic diversity?	No	No tree was existing at the site before construction. However, 160 no. of plants have been planted in the office building.
1.31	Any other actions?	No	Not Applicable

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S. No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	yes	There were not any structure or major vegetation at site, which need to be cleared before starting construction at site. Presently we have constructed all the built-up area which is 72871.16 sqm and now the construction has been stopped. Civil work till 20 th floor has been completed. External plaster work, exterior finishing work, mechanical, electrification, stabilization of STP, Installation of DG sets is yet to be done. Partially plantation has been done.

-96-

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

2.2	Water (expected source & competing users) unit: KLD	Yes	<p>Source & Quantity During Construction phase:</p> <p>Already constructed: 8 KLD of water during construction phase was used which was sourced from the STP of nearby area by tanker supplier. 7 KLD of water was used for drinking purpose which was provided by Tanker from HUDA supply.</p> <p>Future construction: 2 KLD of water for drinking purpose during construction phase will be taken from Tanker from HUDA supply and 8 KLD of water will be used for future construction activity which will be sourced through STP of nearby area by tanker supplier.</p> <p>During Operation Phases: The ultimate source of water will be through HUDA Supply. Total water requirement of the project will be 122 KLD out of which 32 KLD will be freshwater. Rest of the 90 KLD water requirement will be fulfilled by STP treated water (54 KLD of inhouse STP water & 36 KLD of outside STP water). Detailed water Management & water Balance are given in Environment Management Plan.</p>
2.3	Minerals (MT)	No	Not applicable
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)	Yes	<p>Already constructed: The major materials required for construction of the project were TMT steel, vitrified wall and floor tiles, ceramic tiles, cement, agate, bricks, flooring tiles, KERB & granite stone, GI sheets, sanitary and hardware items, electrical fittings, etc.</p> <p>Future construction: The major materials required will be glass, wood, cement, sanitary and hardware items, electrical fittings, paints, tiles etc.</p>
2.5	Forests and timber (source – MT)	Yes	Plywood for doors & windows will be used which was procured from the local market.
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)	Yes	<p>Total Electrical load: Source of Electricity- Dakshin Haryana Bijli Vitran Nigam Ltd. or proposed Solar panel of 1.7 MW Total electrical load- 200 kW D.G. sets for power back up- Already installed- 1 x 125 KVA To be installed- 1 x 380 KVA, 1 x 500 KVA,</p>
2.7	Any other natural resources (use appropriate standard units)	No	Not applicable

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

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-97-

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSHC rules) to human health or the environment (flora, fauna, and water supplies)	No	The proposed project is an Institutional "Office Building" hence, no use of hazardous chemicals will be done
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	Suitable drainage and waste management measures were adopted in the construction and same will be maintained in operational phase which will restrict stagnation of water or accumulation of water. This will effectively restrict the reproduction and growth of disease vectors.
3.3	Affect the welfare of people e.g. by changing living conditions?	Yes	During Construction phase: Already constructed: Approx. 150 no. of local labours were employed. So, living conditions of the labour were improved due to employment provided. For Future construction approx. 50 no. of local labours will be employed which will improve their living conditions due to employment provided. During Operation Phase: As it is an Institutional Office Building, there will be official services required which will generate direct & indirect employment for the people of nearby area.
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,	No	No vulnerable group of people will be affected by the project.
3.5	Any other causes	No	None

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes.	No	Not applicable
	Municipal waste (domestic and or commercial wastes)	Yes	During Construction phase: Already constructed: Approx. 150 labours were hired during the construction phase and hence the solid waste generation was approx. 23 kg/day which was disposed off at designated MSW dump site For Future Construction: Approx. 50 labours will be hired. 8 kg/day of Solid Waste will be generated from labours which will be disposed off as per Solid Waste Management Rules, 2016. During Operation Phase: Approx. 395 kg/day of solid waste will be generated from the office building during operational phase.

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-98-

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

			Biodegradable waste will be treated in in-house OWC and non-biodegradable waste will be given to authorised recycler. Detailed Solid Waste Management is given in Environment Management Plan.
4.2	Hazardous wastes (as per Hazardous Waste Management Rules)	Yes	During Construction phase: Already constructed: Used oil whenever generated from the DG sets of 125 KVA was kept in leak proof containers in an isolated area and sent to approved recycler. Same will be followed for further construction. During Operation Phase: 13 lit/month used oil generated from diesel generators will be carefully stored in HDPE drums in isolated covered facility. The used oil will be sold to vendors authorized by Central Pollution Control Board for the treatment of the same. Suitable care will be taken so that spills / leaks of used oil from storage could be avoided.
4.3	Other industrial process wastes	No	Not Applicable
4.4	Surplus product	No	Not applicable
4.5	Sewage sludge or other sludge from effluent treatment	Yes	The wet sludge generated from STP will be passed through filter press where it will be dewatered/dried to form a cake. About 4 Kg/day of dried sludge will be generated which will be converted into compost along with other biodegradable waste in proposed OWC & the compost generated will be used in green areas. The unused manure will be given to farmers or nursery.
4.6	Construction or demolition wastes	Yes	Construction waste was used for Backfilling in roads purposes and the remaining C&D was handed over to the contractor for final disposal. The Contractor had sold the C&D waste for ongoing construction of roads & highways in the nearby area. The same will be followed for further construction for reusing of Construction waste and unused waste will be sent to authorized C&D waste management site as per C&D Waste Management Rules, 2016.
4.7	Redundant machinery or equipment	No	Not applicable
4.8	Contaminated soils or other materials	No	Not applicable
4.9	Agricultural wastes	No	Not applicable

- 99 -

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

4.10	Other solid wastes	Yes	<p>During Construction phase: E-wastes generated was given to approved E-waste recycler for proper disposal as per E-waste management & Handling Rules 2016. The same will be followed for further construction.</p> <p>During Operation phase: 4-5 kg/month E-waste will be generated. It will be given to approved recycler of SPCB. Battery waste will be generated from inverters & UPS which will be disposed off as per the Batteries (Management & Handling) Rules, 2001.</p>
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5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	Yes	<p>During Construction phase: Already constructed: Acoustically enclosed DG sets of capacity 125 KVA was installed. Adequate stack was provided. The same as above will be followed for further construction also.</p> <p>During Operation Phase: The only source of emission from combustion of fuel will be DG set of 1 x 125 KVA (already installed), 1 x 380 KVA, 1x 500 KVA (proposed). Hence, to avoid the emissions stack height of 4.5 m for DG set of 500 KVA, 3.8 m for DG set of 380 KVA & 2.2 m for DG set of 125 KVA above roof level for each D.G. Sets will be provided to reduce the air emissions meeting all the norms prescribed by CPCB.</p>
5.2	Emissions from production processes	No	Not applicable

- 100 -

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

5.3	Emissions from materials handling including storage or transport	Yes	<p>Already constructed:</p> <ul style="list-style-type: none"> • Dust was generated during construction, from the movement of transport vehicles & other construction activities. The effect was restricted to construction phase only. • Water sprinkling was done to reduce the dust generation. • Material required for construction was stored only within earmarked area and road side storage of construction material and waste was prohibited. • Vehicles used in the transportation of construction material had PUC certificates. <p>For Future construction:</p> <p>Apart from the above mentioned measures following additional measures will also be adopted</p> <ul style="list-style-type: none"> • Water sprinkling system will be put in place using spraying Nozzles and will be done every hour by fixed sprinkling system. • Grinding and cutting of building materials in open area will be prohibited. • Only covered vehicles carrying construction material and waste will be permitted inside the office building. • Wind-breaker of appropriate height i.e. 1/3rd of the building height and maximum up to 10 meters will be provided. • Metallic roads leading to or at construction sites will be paved and blacktopped.
5.4	Emissions from construction activities including plant and equipment.	Yes	<p>Already Constructed:</p> <p>RMC was used for the project. Dust & emissions were likely to be generated during construction activities which was reduced by sprinkling of water in a specific time interval & timely maintenance schedule for machinery. Also, the machines were shut down during idle period.</p> <p>For Future Construction:</p> <p>The same will be followed for further construction.</p>

-101-

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

5.5	Dust or odours from handling of materials including construction materials, sewage and waste	Yes	<p>Already Constructed: During loading & unloading of construction material dust was generated during construction phase. Water was sprinkled and tarpaulin cover was provided over stored raw material to reduce dust emission. Temporary Toilets during construction phase were provided & waste water was disposed off in septic tank followed by soak pits. For Future construction: Apart from the above mentioned measures following additional measures will also be adopted-</p> <ul style="list-style-type: none"> • Water sprinkling system will be put in place using spraying Nozzles and will be done every hour by fixed sprinkling system. • Grinding and cutting of building materials in open area will be prohibited. • Only covered vehicles carrying construction material and waste will be permitted inside the office building. • Temporary Toilets will be provided and 1.6 KLD of waste water generated from the construction site will be disposed off to septic tanks which will be cleaned regularly. • Wind-breaker of appropriate height i.e. 1/3rd of the building height and maximum up to 10 meters will be provided.
5.6	Emissions from incineration of waste.	No	Not applicable.
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris).	No	Open burning of biomass/ other material will be prohibited.
5.8	Emissions from any other sources.	No	None

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
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-102-

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

	From operation of equipment e.g. engines, ventilation plant, crushers	Yes	<p>During Construction phase: DG sets of capacities 125 KVA was installed acoustically enclosed. The equipment such as mixer machines, bulldozers, cranes, compactors & excavators were used which were of highest standard of reputed make and adhere to international standards. Hence, an insignificant impact due to construction machinery was envisaged.</p> <p>Apart from this, the construction activities were restricted to day time only and timely maintenance of machinery are ensured. The same will be followed for further construction.</p> <p>During Operation Phase: Source of noise in the operational phase will be D.G. Set of capacity 1 x 500 KVA, 1 x 380 KVA (proposed) & 1 x 125 KVA (already installed). The D.G. Set will be bought acoustically enclosed & will be installed with anti-vibration pads and will be used during Power failure only.</p>
	From industrial or similar processes	No	Not applicable
	From construction or demolition	Yes	Due to the various activities, there were short-term noise impacts in the immediate vicinity of the project site. These were restricted to day time only. It was estimated that during the construction period the average noise level was 80-100 dB (A) during peak construction hours.
	From blasting or piling	No	No blasting or piling had been done.
	From construction or operational traffic	Yes	Some amount of noise (70 – 75 dB (A)) was generated from vehicular movement in the construction and operational phase. Plantation around the boundary wall was done to reduce noise from traffic. The same will be followed for further construction.
	From lighting or cooling systems	No	Not Applicable
	From any other sources	No	None

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
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-103-

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

7.1	From handling, storage, use or spillage of hazardous materials	No	The used oil generated from DG sets of 125 KVA was given to DG sets service provider for its disposal. Special care was taken to prevent leakages and spills. The same will be followed for further construction. The 13 L/ Month of used oil whenever generated from DG sets 1 x 125 KVA, 1 x 500 KVA & 1 x 380 KVA will be stored in HDPE drums and kept in isolated area and will be sold to authorized vendor only.
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	No	During Operational Phase: STP of 110 KLD capacity will be installed (civil work completed) for treating the waste water & total 54 KLD of in house treated water & 36 KLD outsourced treated water will be reused in gardening, flushing & cooling. No waste water will be discharged to sewer line.
7.3	By deposition of pollutants emitted to air into the land or into water	No	None
7.4	From any other sources	No	Not applicable
7.5	Is there a risk of long-term build-up of pollutants in the environment from these sources?	No	Not applicable

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment.

S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
	From explosions, spillages, fires etc. from storage, handling, use or production of hazardous substances	Yes	During Construction Phase: All appropriate measures were taken to avoid accidents. The same will be followed for further construction. During Operational Phase: Proper Disaster management & firefighting system will be installed at site.
	From any other causes	No	During Construction Phase: All the labours were provided with suitable personal protective equipment (PPE) as required under the health & safety norms. Training and awareness about the safety norms were provided to all supervisors and labours involved in construction activity. The same will be followed for further construction.
	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc.)?	No	The area under study falls in Seismic zone-IV, according to the Indian Standard Seismic Zoning Map. Suitable seismic coefficients in horizontal and vertical directions respectively, were adopted while designing the structure.

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality.

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-104-

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have an impact on the environment e.g.: Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) Housing development Extractive industries Supply industries Other	Yes No No No No No	Infrastructure like roads, power network already exists in the area. STP of 110 KLD will be installed (Civil work completed) for the treatment of wastewater. Not Applicable Not Applicable Not Applicable Not Applicable Not Applicable
9.2	Lead to after-use of the site, which could have an impact on the environment.	No	Not Applicable
9.3	Set a precedent for later developments	Yes	It will attract people to develop organized and environment-friendly office building.
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	No impact

II. Environmental Sensitivity

S. No.	Areas	Name/ Identity	Aerial distance (within 15 km.) from Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	Mosque of Ali Vardi Khan at Sarai Ali Vardi Khan, Gurgaon Tomb of Sultan Ghari at Malikpur Kothi Opposite Vasant Kunj, South Delhi Sultanpur National Park ESZ Asola Wildlife Sanctuary ESZ Asola Wildlife Sanctuary Sultanpur National Park	6.64 Km NNW 13.79 Km NNE 9.05 Km NWW 11.15 Km SEE 12.04 Km SEE 14.26 Km NWW

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-105-

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests.	Waterbodies Gata or Badshahpur Nadi Drain near Shushantlok Li Nala Pond near Dhanwapur Village New Water Pond near Dhanwapur Village Pond near Dhumaspur Village Bhawaro Nala Kaunsa Nala Dhulainti Nala Najafgarh Drain Ghitorni Lake Forest Rajokari Protected Forest	2.19 Km SSW 4.04 Km NEE 5.14 Km SSE 6.24 Km NW 6.38 Km NW 7.54 Km SSE 8.72 Km SE 9.57 Km SE 10.42 Km SE 10.59 Km NW 11.10 Km NE 11.00 Km NE
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, overwintering, migration	Sultanpur National Park ESZ Sultanpur National Park Asola Wildlife Sanctuary ESZ Asola Wildlife Sanctuary	9.05 Km NWW 14.26 Km NWW 11.15 Km SEE 12.04 Km SEE
4	Inland, coastal, marine or underground waters	None	None
5	State, National boundaries	State Boundaries – Delhi	7.48 Km NE
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas.	Roads NH -8 State Highway- 15A NH-236 Railway Station Gurgaon Rly Station Basai Dhankot Rly Station Bijwasan Railway Station GarhiHarsaru Junction Rly Station Shahbad Mohammadpur Railway Station Airport IGI Airport Delhi	0.56 Km NNW 0.73 Km NW 4.77 Km NNE 5.91 Km NNW 6.07 Km NWW 10.51 Km NNE 10.72 Km W 13.43 Km NNE 13.83 Km NNE
7	Defense installations	Arjangarh Air Force Station	9.33 Km NEE
8	Densely populated or built-up area	Jharsa Village	0.47 Km NEE
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	Hospital Dr.Neetika Jain,Gurgaon Best Implantologist & Root Canal Specialist, Sector-32,Gurgaon Medanta-The Medicity, Sector-38, Gurgaon Civil Hospital, near Bus Stand Road,Gurgaon	0.16 Km SSE 0.24 Km SSE 2.16 Km NW

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-106-

INSTITUTIONAL OFFICE BUILDING AT PLOT NO.6, SECTOR 32, GURUGRAM, HARYANA BY M/S FOCUS ENERGY LTD

		Place of Worship Shani Mandir, Jharsa Road, Sector-32, Gurgaon 0.75 Km NE Shiv Mandir, Sector-15, Gurgaon 1.92 Km NNE Geeta Gayatri Mandir, South City-I, Sector-40, Gurgaon 2.08 Km NE Post Office Indian Post Office, Air Force Station Road, Sector-33, Gurgaon 1.03 Km SW Post Office of Jharsa, Sector-39, Gurgaon 1.13 Km NEE Post office near Green Wood City, Sector-45, Gurgaon 1.87 Km NEE School C.R. Model Public School, HVPNL Colony, Sector-32, Gurgaon 0.83 Km NNE Ajanta Public School-Top Ten Schools in Gurgaon, Sector-31, Community Center, Gurgaon Govt. Primary School, Sector-31, Gurgaon 1.22 Km NE Banks ICICI Bank, Sector-31 Branch & ATM, Huda Shopping Centre, Gurgaon 1.87 Km NE OBC EZ Banking, Plot no.-5, Institutional Area, Sector-32, Gurgaon 0.50 Km NE HDFC Bank, SCO-7, Main Mkt, Sector-32A Road, Gurgaon 0.52 Km NNE 0.53 Km NE	
10	Areas containing important, high quality or scarce resources (Groundwater resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	Mosque of Ali Vardi Khan at Sarai Ali Vardi Khan, Gurgaon 6.64 Km NNW Tomb of Sultan Ghari at Malikpur Kothi Opposite Vasant Kunj, South Delhi 13.79 Km NNE Sector-32, Gurgaon The Project falls under Gurgaon, which is Classified as "Notified" by CGWA	
11	Areas already subjected to pollution or environmental damage. (Those where existing legal environmental standards are exceeded)	None within 15 km area	None within 15 km area
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (Earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)		Area falls in seismic zone IV No flooding in the area according to previous record

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-107-

FOCUS ENERGY LIMITED

REGD. OFFICE : 3rd FLOOR, GOPALA TOWER, 25 RAJENDRA PLACE, NEW DELHI - 110008 (INDIA)
PHONES : (011) 25747696, 25751934/35/36, FAX: (011) 25751937
CIN No.: U74999DL1986PLC023587

"I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost".

For Focus Energy Ltd.
(Authorized Signatory)

Date:

30.09.2019,

Place:

-108-

रजिस्ट्री सं. डी.एल.- 33004/99

REGD. No. D. L.-33004/99


भारत का राजपत्र
The Gazette of India

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CG-DL-E-21092021-229833

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
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नई दिल्ली, मंगलवार, सितम्बर 21, 2021/भाद्र 30, 1943

No. 3560]

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 20 सितम्बर, 2021

का.आ. 3884(अ).—पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और तत्कालीन पर्यावरण और वन मंत्रालय में भारत सरकार की अधिसूचना संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 के अनुपालन में, केंद्रीय सरकार पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में संख्या का.आ. 554(अ), तारीख 30 जनवरी, 2019 द्वारा भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (ii) में प्रकाशित भारत सरकार की अधिसूचना में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिसूचना में, पैरा 1 में, क्रम संख्या 1 और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित को रखा जाएगा, अर्थात् :-

“(1.) श्री समीर पाल स्रो, भा.प्र.से. सेवानिवृत्त,
मकान नं.5409/1 (प्रथम तल),
मॉडर्न हाउसिंग कॉम्प्लेक्स, मणि माजरा,
संघ राज्य क्षेत्र, चण्डीगढ़।
ई-मेल: sameersrow@hotmail.com

अध्यक्ष;”

[फा. सं. जे-11013/24/2007-आईए. II(I)]

डॉ. सुजीत कुमार वाजपेयी, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग-II, खण्ड 3, उप-खण्ड (ii) में संख्या का.आ. 554(अ) तारीख 30 जनवरी, 2019 द्वारा प्रकाशित की गई थी।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 20th September, 2021

S.O. 3884(E).—In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the erstwhile Ministry of Environment and Forests, number S.O. 1533(E), dated the 14th September, 2006, the Central Government hereby makes the following amendment in the notification of the Government of India in the Ministry of Environment, Forest and Climate Change, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), *vide* number S.O. 554(E) dated the 30th January, 2019, namely:-

In the said notification, in the paragraph 1, for the serial number 1 and the entries relating thereto, the following shall be substituted, namely: -

“(1.) Shri Sameer Pal Srow, IAS Rtd,
House No. 5409/1 (First Floor),
Modern Housing Complex, Mani Majra,
U.T., Chandigarh.
Email: sameersrow@hotmail.com

Chairman;”

[F. No. J-11013/24/2007-IA.II(1)]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii), *vide* number S.O. 554(E) dated 30th January, 2019.